### **UNIVERSITY CALENDAR**

#### Volume - I

### Act & Statutes, 2008

(as amended upto Dec. 2018)



PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES ROHTAK-124001 HARYANA, (INDIA) **FOREWORD** 

It is a matter of immense pleasure that Pandit Bhagwat Dayal Sharma University

of Health Sciences Calendar (Volume-I) containing the University Act, 2008 and the

Statutes made there under as amended upto Dec. 2018 is being brought out.

I take this opportunity to place on record my appreciation for the hard work put in

by the officers/officials of the University.

I am very much confident that all the functionaries, faculty members and other

staff members of the University, constituent as well as affiliated Institutions will find this

edition immensely useful in updating their information.

PROF. O.P. KALRA

Vice-Chancellor

2

#### **PREFACE**

This Volume is an up-dated compilation of Pandit Bhagwat Dayal Sharma University of Health Sciences Act and Statutes as amended upto Dec. 2018. The Changes/amendments incorporated in the Act and the Statutes have assent of the competent authority as mentioned at the end of this Volume.

I am hopeful that the publication of this volume will not only be helpful for the university functionaries but also for the constituent as well as affiliated institutions of the University in updating their information. Though utmost care has been taken to avoid any mistake, yet if any mistake comes to the notice of any respected reader, the same may please be brought to the notice of the undersigned.

PROF. H.K. AGGARWAL REGISTRAR

#### **CONTENTS**

The Act		
Section	1	Short title and commencement
,,	2	Definitions
,,	3	Incorporation
,,	4	Territorial exercise of powers
,,	5	Bar on conferring granting or issuing degrees,
		diplomas or certificates by unauthorised
		institutions
,,	6	Teaching of University
,,	7	Transfer of Pt. B.D. Sharma PGIMS
,,	8	Utilization of Assets etc.
,,	9	Transfer of service of employees of
		Pt. B.D. Sharma PGIMS to University
,,	10	Responsibilities and objects
,,	11	Powers and functions of University
,,	12	Officers
,,	13	Chancellor
,,	14	Vice-Chancellor
,,	14 A	Pro Vice-Chancellor
,,	15	Registrar
,,	16	Director
,,	17	Dean, Academic Affairs of University
,,	18	Dean, Pt. B.D. Sharma PGIMS
,,	19	Deans of Faculties
,,	20	Principal, Postgraduate Institute of Dental Sciences, Rohtak
,,	21	Authorities
,,	22	Court
,,	23	Executive Council
,,	24	Academic Council
,,	25	Finance Committee
,,	26	Faculties
,,	27	Board of Studies
,,	28	Funds and Accounts
,,	29	Pension, Provident and Insurance fund
,,	30	Statutes
,,	31	Ordinances
,,	32	Regulations

- " 33 Control by Government
- " 34 Affiliation and recognitions
- " 35 Protection of action taken in good faith
- " 36 Certain disputes to be referred to Chancellor
- " 37 Transitory powers of first Vice-Chancellor
- " 38 Continuance of Statutes, Ordinances etc.
- " 39 Act to override other laws
- " 40 Power to remove difficulties
- " 41 Reservation
- " 42 Annual Report
- " 43 Vacancy not to invalidate proceedings

#### The Schedule

- Statute 1 Vice-Chancellor
  - " 1A Pro Vice-Chancellor
  - " 2 Registrar
  - " 3 Director
  - " 4 Dean, Academic Affairs of University
  - " 5 Dean, Pt. B.D. Sharma PGIMS
  - " 6 Medical Superintendent, Pt. B.D. Sharma PGIMS
  - " 7 Principal, Postgraduate Institute of Dental Sciences, Rohtak
  - " 8 Controller of Finance
  - " 9 Other officers of University
  - " 10 Dean of students welfare and Chief Warden
  - " 11 Controller of Examinations
  - " 12 Librarian
  - " 13 Law Officer
  - " 14 Court and its constitution
  - " 15 Meetings of Court
  - " 16 Powers of the Court
  - " 17 Executive Council and its constitution
  - " 18 Powers of Executive Council
  - " 19 Academic Council and its constitution
  - " 20 Powers of Academic Council
  - " 21 Composition of Finance Committee
  - " 22 Functions and powers of Finance Committee
  - " 23 Faculties of University
  - " 24 Constitution of Faculties
  - " 25 Dean of Faculties

"	26	Constitution of Medical Faculties			
"	27	Constitution of Dental Faculties			
"	28	Constitution of Pharmaceuticals Sciences Faculties			
,,	29	Constitution of Para-Medical Faculties			
"	30	Constitution of Indian System of Medicine Faculty			
,,	31	Head of Department			
"	32	Appointments			
"	33	Selection Committee			
"	33A	Selection Committee			
"	34	Establishment Committee			
"	35	Constitution and function of Planning Board			
"	36	Convocation			
"	37	Departments			
"	38	Assignments of Departments of Studies to Faculties			
"	39	P.G. Board of Studies			
"	40	U.G. Board of Studies in Bachelor of Medicine			
		and Bachelor of Surgery			
"	41	U.G. Board of Studies in Bachelor of Dental Surgery			
"	42	U.G. Board of Studies in Pharmaceutical Sciences			
"	43	U.G. Board of Studies in Para-medical Sciences			
"	44	U.G. Board of Studies in Indian System of Medicine			
"	45	Withdrawal of degree, diploma etc.			
,,	46	Withdrawal of approval, recognition of teachers			
,,	47	Gratuity, ex-gratia grant etc.			
,,	48	Fellowships, scholarship, medals and prizes			
,,	49	Limitation of term of membership			
"	50	Termination of membership etc.			
"	51	Disqualification for membership			
"	52	Delegation of administrative and financial powers			
"	53	Special Mode of Appointment			
"	54	Superannuation			
Annex	ure				
Annexi	ure-I	Haryana Govt. Health and Medical Education Deptt. Notification The 18th August, 2008			

Imp. Note: References of amendments/insertions/substitutions have been given at the end.

## PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK ACT, 2008

(Haryana Act No. 26 of 2008 Notified in Haryana Government Gazette (Extra), published on June 2, 2008 and Notification No.S.O.74/H.A.26/2008/S.1/2008 dated 18<sup>th</sup> August, 2008)

## PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK (Amendment) ACT, 2008

(Haryana Act No. 29 of 2008 assented to by the Governor of Haryana on 23rd September, 2008, published in Haryana Government Gazette (Extra) on Oct. 3, 2008)

# PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK (Amendment) ACT, 2009

(Haryana Act No. 7 of 2009 assented to by the Governor of Haryana on 16th March, 2009, published in Haryana Government Gazette (Extra) on March 19, 2009)

# PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK (Amendment) ACT, 2010

(Haryana Act No.18 of 2010 assented to by the Governor of Haryana on 25th September, 2010, published in Haryana Government Gazette (Extra) on OCT. 1, 2010)

## PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK (Amendment) ACT, 2011

(Haryana Act No.19 of 2011 assented to by the Governor of Haryana on 20th September, 2011, published in Haryana Government Gazette (Extra) on OCT. 5, 2011 and Corrigendum dated 14<sup>th</sup> Oct. 2011)

#### AN ACT

to establish and incorporate a University of Health Sciences at Rohtak for the purposes of teaching and affiliating and ensuring proper and systematic instruction, training and research in modern systems of medicine and Indian systems of medicine and administration of Pandit Bhagwat Dayal Sharma Post Graduate Institute of Medical Sciences, Rohtak and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Fifty-ninth Year of the Republic of India as follows:-

	4	(1) 771
Short title and	1.	(1) This Act may be called Pandit Bhagwat Dayal Sharma
commencement		University of Health Sciences Rohtak Act, 2008.
		(2) It shall come into force on such date, as the Government may,
		by notification in the Official Gazette, appoint.
<b>Definitions.</b>	2.	In this Act and in all Statutes, Ordinances and Regulations made
		thereunder, unless the context otherwise requires,-
		(a) "academic course" means a course of study in any discipline
		of Health Sciences according to the syllabus and curriculum
		prescribed by University;
		(b) "affiliated college" means a college or an institution admitted
		to the privileges of University under this Act;
		(c) "appointed day" means the day appointed under sub- section
		(2) of section 1;
		[5] (ca) "Dental College, Rohtak means the Postgraduate Institute of
		Dental Sciences, Rohtak;
		(d) "Department" means a unit set up for the purpose of
		imparting instructions for courses of study in Health Sciences
		or any discipline allied thereto;
		(e) "Director" means the head of Pt. B.D. Sharma PGIMS;
		(f) "employee" means any person appointed by University
		including teachers and other staff;
		(g) "Government" means the Government of the State of
		Haryana;
		(h) "Head of Department" means a senior most Faculty
		member/ teacher in respective specialty/super-specialty/
		subject/ discipline in University, an institution or an
		affiliated college;
		(i) "Health Sciences" means the modern systems and Indian
		Systems of medicine and all their branches concerning
		preventive, promotive, curative and rehabilitative services;
		(j) "hostel" means a unit of residence for the students;
		(k) "Indian Systems of Medicine" shall, for the purpose of this
		Act, include Ayurveda, Unani, Siddha, Homeopathy,
		Naturopathy, Yoga and such other disciplines, as may be
		prescribed;
		(l) "institution" means any hospital, center or other institution
		1 (2) Institution include any nospital, center of other institution

- providing training for degree, diploma or other academic distinction approved by University;
- (m) "Modern System of Medicine" includes all branches of modern medicine and dentistry dealing with pre- clinical, para-clinical, clinical, para-medical and para-dental disciplines at the degree or diploma level or above and such other disciplines, as may be prescribed;
- (n) "prescribed" means prescribed by the Statutes, Ordinances and Regulations made under this Act;
- (o) "principal" means the head of an institution or an affiliated college and includes, when there is no principal, a vice-principal and in the absence of the principal or the vice-principal, the person for the time being duly appointed to act as the principal;
- (p) "professional council" means a professional council such as Medical Council of India, Dental Council of India, Indian Nursing Council etc. pertaining to any Health Sciences discipline constituted under State Act or Central Act;
- [5] (q) "Pt. B.D. Sharma PGIMS" means Pandit Bhagwat Dayal Sharma Post Graduate Institute of Medical Sciences, Rohtak including, Nursing, Pharmacy and other such colleges maintained by Pt. B.D. Sharma PGIMS;
- (r) "recognized teacher" means a person as is recognized by University for the purpose of imparting instructions in an affiliated college or institution;
- (s) "Schedule" means Schedule appended to this Act;
- (t) "State" means the State of Haryana;
- (u) "Statutes", "Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of University made under this Act;
- (v) "student" means a person enrolled in University or one of its affiliated colleges or institutions for taking a course of study for a degree, diploma or other academic distinction duly instituted by University;
- (w) "teacher" includes Director, Dean, Medical Superintendent (if from teaching Faculty), Principal, Senior Professor, Professor, Associate Professor / Reader, Assistant Professor/Lecturer and such other persons imparting instructions on full time basis in University or affiliated college or institution, as may be prescribed;
- (x) "University" means Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak, established under this Act;
- (y) "University Grants Commission" means a commission established under section 4 of University Grants Commission Act, 1956 (Central Act 3 of 1956).

T 4.	•	11111	8 (1) 7711114 (-111
Territorial exercise of powers.	4.	(2)	Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak comprising the Chancellor, the Vice-Chancellor, the Director and the members of the Court, the Executive Council, Academic Council, and all persons, who may hereafter become or be appointed as such officers or members, so long as they continue to hold such office or membership. The University shall have perpetual succession and a common seal with power to acquire, hold and dispose of property both movable and immovable and to contract and may by the said name sue or be sued through its Registrar.  The University shall exercise its powers throughout the State. Notwithstanding anything contained in any other State law for the time being in force, any institution or any college situated within the State on the date of commencement of the Act, be deemed to be associated with, and admitted to the privileges of University and shall cease to be associated in any way
			with, or be admitted to, any privileges of any other university and different dates may be notified for different colleges or
			institutions:
			Provided that-
			(i) any student of any institution or college associated with, or admitted to, the other university before the said date,
			who was studying for any degree or diploma
			examination of that university, shall be permitted to
			complete his course in preparation thereof and
			University shall hold for such students examinations in accordance with the curricula of study in force in that
			university for such period as may be prescribed by the
			Statutes, Ordinances and Regulations;
			(ii) any such student may, until any such examination is
			held by University, be admitted to the examination of
			the other university and be conferred the degree,
			diploma or any other privilege of that university for which he qualifies on the result of such examination.
Bar on conferring,	5.	(1)	Notwithstanding anything contained in this Act or any other
granting or issuing		(-)	State law for the time being in force, no person or institution,
degrees, diplomas			other than University, shall confer, grant or issue or hold
or certificates by			himself or itself out as entitled to confer, grant or issue any
unauthorized			degree, diploma or certificate in the specialized area of
institutions.			knowledge assigned to it within the territorial jurisdiction of
			University which is identical with or is a colourable imitation of
			any degree, diploma or certificate conferred, granted or issued by University.
		(2)	The contravention of the provisions of sub-section (1) shall be a
		(2)	cognizable offence punishable with imprisonment upto two
			ognizació circuso punicimento viral imprisormiento apro tivo

		years or with fine upto two thousand rupees or with both and shall also be dealt with as per the Regulations laid down in this regard keeping in view the orders and guidelines issued by the competent authorities and academic bodies such as the Government and the University Grants Commission.  (3) Where an offence under this section has been committed by a college or an institution, every person incharge of and responsible to, the college or an institution for the conduct of its business at the time of the commission of the offence, shall be liable for the offence and shall also be liable to be proceeded against as per Regulations.  (4) Notwithstanding anything contained in sub-section (2), where an offence under this section has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any partner, director, manager, secretary or other officer of the company, such partner, director, manager, secretary or other officer shall be liable for the offence and shall also be liable to be proceeded against by the University as per Regulations. Explanation:- For the purpose of this section 'company' means anybody corporate and includes a firm or other association of individuals.
Teaching of	6.	All teaching in University shall be conducted by and in the name of
University.		University, in accordance with the Statutes, Ordinances and Regulations made in this behalf.
Transfer of Pt. B.D. Sharma PGIMS.	7.	Notwithstanding anything contained in the Maharshi Dayanand University Act, 1975 (25 of 1975) and the Statutes made thereunder or any other State law-  (a) Pt. B.D.Sharma PGIMS shall with effect from the appointed day cease to be an affiliated college of the Maharshi Dayanand University, Rohtak and shall stand transferred to University;  (b) the control and management of all properties and assets pertaining thereto which were in existence at the time of the said transfer, together with any accretions and accessories thereto, shall stand transferred from Government and vest in the said University;  (c) [2] The ownership of all properties and assets which were in existence at the time of the said transfer with any accretions and accessories thereto, pertaining to Pt.B.D. Sharma PGIMS whether acquired or created out of grants from the Government or otherwise, shall continue to vest in the Government. Any cash balances held by the Government, in the name of the institution or on its account, whether in deposit, with any bank or otherwise, shall stand transferred from the Government and vest in the University.

		<ul> <li>(d) all rights, powers and privileges, duties, debts, liabilities and obligations of the Government, contractual or otherwise, arising or accrued or incurred in relation to the affairs of any of the institutions shall stand transferred to University;</li> <li>(e) any doubt or difference in regard to whether any asset or liability stands transferred under the foregoing clauses shall be referred to the Government, whose decision thereon shall be final;</li> <li>(f) all references in any will, deed or other documents, whether made or executed before or after the appointed day, which contains any bequest, gift, endowment or trust in favour of Government for the purpose of Pt. B.D. Sharma PGIMS shall stand transferred to University;</li> <li>(g) any student of Pt. B.D. Sharma PGIMS who immediately prior to the appointed day was studying for any examination of the Maharshi Dayanand University, Rohtak, shall continue his academic year as a student of the then university and be permitted to complete his courses in preparation thereof and be admitted to the examination;</li> <li>(h) members of Faculty elected by Maharshi Dayanand University, Rohtak for various councils like Dental Council of India, Medical Council of India etc. shall continue till the expiry of their respective term</li> </ul>
TT/*I* /* P	0	their respective term.
<b>Utilization of assets</b>	8.	The properties, assets and rights transferred to University by virtue
etc.		of section 7 shall continue to be utilized for the purposes of which they were being utilized or were intended to be utilized immediately
		before the appointed day.
Transfer of	9.	Subject to the provisions of this Act, every person who was
services of		employed in Pt. B.D. Sharma PGIMS on and before the
employees of Pt.		commencement of this Act, shall become an employee of University
B.D. Sharma		and shall hold his office or service therein by the same tenure, at the
PGIMS to		same remuneration and upon the same terms and conditions and
University.		with the same rights and privileges as to pension, leave, gratuity,
		provident fund and other matters, as he would have held, if this Act
		had not been enacted and shall continue to do so unless and until his
		employment is terminated or until such tenure, remuneration and
		terms and conditions are duly varied in accordance with this Act or
Posnonsibilities	10.	Statutes made thereunder.  Following shall be the objects of University, namely:
Responsibilities and objects.	10.	Following shall be the objects of University, namely:- (i) to administer, manage and advance Pt. B.D. Sharma PGIMS
and objects.		and monitor and regulate the functions of affiliated colleges
		and institutions;
		(ii) to establish uniformity in standards of education in all
		Faculties;
		(iii) to promote research in various disciplines of Health Sciences
		with special focus on social and economic relevance of such

		account and with annhance an accounting land and
		research and with emphasis on occupational and environmental
		health issues affecting the people;
		(iv) to establish and develop study centers integrating all
		disciplines relevant to health sciences;
		(v) to promote the development and use of information technology
		as part of technological infrastructure;
		(vi) to attain high standards of academic excellence by providing
		the necessary physical infrastructure.
Powers and	11.	The University shall exercise the following powers and perform the
functions of		following functions, namely:-
University.		(a) to provide facilities and promote studies and research in
Omversity.		
		emerging areas of medical education, including new frontiers
		of bio-medical science and technology, clinical therapeutics,
		bio-engineering and other areas of medicine and to achieve
		excellence in these and connected fields;
		(b) to hold examinations and grant degrees, diplomas and other
		academic distinctions or titles to persons in the fields of
		emerging areas of medical education, including new frontiers
		of medical science, bio-medical technology etc. as laid down
		in the Statutes, Ordinances or Regulations;
		(c) to confer honorary degrees or other distinctions on a approved
		person in the manner laid down in the Statutes;
		(d) to institute prizes, medals, research studentship and
		fellowships;
		(e) to receive gifts, donations or benefactions from the
		Government and to receive gifts, donations and transfers of
		movable or immovable property from transferors, donors,
		testators, as the case may be, and to create such corpus fund
		with the donations so received for the welfare of University;
		(f) to institute principalship, headship of department, senior
		professorship, professorship, associate professorship/
		readership, assistant professorship / lecturership, and to create
		other posts of any description required by University and to
		appoint persons to such posts;
		(g) to co-operate with educational and other institutions in India
		and abroad having objectives similar to those of University in
		such manner as may be conducive to their common goals;
		(h) to provide instruction, including correspondence and such
		other courses, to such persons as are not members of
		University, as it may determine;
		(i) to borrow with the approval of the Government, on the
		security of the property of University, money for the purposes
		of University;
		(j) to supervise, control and regulate the residence, conduct and
		discipline of the students;
		(k) to acquire, hold, manage, lease or dispose of any property,
	1	1 (11) 13 acquire, more, manage, neare or dispose or any property,

		(l) (m) (n)	movable or immovable including trust and endowment properties, for the purpose of University; to assess the needs of the State and the country in terms of subjects, fields of specialization, levels of education and training of technical manpower, both on short and long term basis and to initiate necessary programmes to meet those needs; to promote research, design and development programmes in the field of Health Sciences that have relevance to social and health sector needs so that the sector is assured of the quality manpower, trained with the appropriate skills; to initiate measures to enlist the co-operation of private health sector providers, industries and the Government employers to provide complementary facilities; to provide for continuous experimentation in imparting knowledge, organization of training and preparation of
		(p)	textbooks and other instructional materials; to arrange for progressive introduction of continuous evaluation and reorientation of the subjective educational measurement;
		(q)	to further entrepreneurial ability among its students;
		(r)	to educate the public with regard to the requirement of, and
			opportunities in the profession of medical education,
			including new frontiers of bio-medical science and
			technology, clinical therapeutics, bio- engineering and other
			areas of medicine and its responsibilities and services to the
			society;
		(s)	any other function which University deems appropriate for
O CC	10	TTI C	promotion of education and research in Health Sciences etc.
Officers.	12.		ollowing shall be the officers of University, namely:-
		(i) (ii)	the Chancellor; the Vice-Chancellor;
		(iia)	[1] [18] deleted;
		(iii)	the Registrar;
		(iv)	the Director, Pt. B.D. Sharma PGIMS;
		(v)	Dean, Academic Affairs of University;
		(vi)	Dean, Pt. B.D. Sharma PGIMS;
		(vii)	Deans of Faculties;
		(viii)	Principal, <sup>[5]</sup> Postgraduate Institute of Dental Sciences, Rohtak;
		(ix)	such other persons in the service of University, as may be
			declared, by the Statutes, to be the officers of University.
Chancellor.	13.	(1)	The Governor of Haryana by virtue of his office shall be the
			Chancellor of University.
		(2)	The Chancellor shall be the Head of University.
		(3)	The Chancellor shall, if present, preside over the convocation
	<u> </u>		of University for conferring degrees and meetings of the

Court.

- (4) The Chancellor shall have the right-
  - (i) to cause an inspection to be made, by such person or persons as he may direct, of the affairs and properties of University, its buildings, laboratories, libraries, museums, workshops, equipments etc.; and of any affiliated college or institution and also of examinations, teaching and other work conducted and done by University or in respect of any other matter connected with University;
  - (ii) to cause an inquiry to be made in like manner in respect of any matter connected with the administration of finances of University, or institutions.
- (5) The Chancellor shall forward to the Vice Chancellor a copy of inspection report for obtaining the views of the Executive Council thereon, and on receipt of such views, the Chancellor may give such directions as he considers necessary and fix a time limit for the action to be taken by University.
- (6) The Chancellor may, on the advice of the Government, cause an inquiry to be held in accordance with the principles of natural justice, and remove the Vice-Chancellor from office, if he is found on such inquiry, to be a person patently unfit to be continued in such office.
- (7) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and on receipt of such notice, the University shall have the right to make such representation to the Chancellor as it may consider necessary.
- (8) After considering the representation, if any, made by the University, the Chancellor may cause to be made such inspection or inquiry as is referred to in sub-section (4).
- (9) Where any inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative, who shall have the right to be present and to be heard at such inspection or inquiry.
- (10) The Chancellor may, if the inspection or inquiry is made in respect of University, address the Vice-Chancellor with reference to the result of such inspection or inquiry and the Vice-Chancellor shall communicate to the Executive Council, the views of the Chancellor and the action to be taken thereon, as advised by the Chancellor.
- (11) The Executive Council shall communicate through the Registrar to the Chancellor such action, if any, as it proposes to take or has taken upon the result of such inspection or inquiry.

		(12)	Where the Executive Council does not within a reasonable
		(12)	Where the Executive Council does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may, after considering any explanation furnished or representation made by the Executive Council, issue such directions as he may think fit and the Executive Council shall comply with such directions.  Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceedings of University, which are not in conformity with this Act, the Statutes, the Ordinances, or the Regulations:  Provided that before making any such order, he shall call upon University to show cause why such an order should
			not be made, and if any cause is shown within a reasonable
		(1.4)	time, he shall consider the same.
		(14)	The Chancellor may, at any time, require or direct University to act in conformity with the provisions of this Act, the
			Statutes, Ordinances and Regulations made thereunder.
		(15)	The power exercised by the Chancellor under sub-sections
		(16)	(13) and (14) shall not be called in question in any civil court. Any employee of the University, who is aggrieved by the
		(10)	decision of the Executive Council or the Vice-Chancellor in
			respect of any disciplinary action taken against him, may
			address a memorial to the Chancellor in such manner, as may
			be prescribed by the Statutes and the decision of the
		(17)	Chancellor shall be final.  The Chancellor may, on the advice of the Government, cause
		(17)	an inquiry to be held in accordance with the principles of
			natural justice, and remove the Director from office, if he is
			found on such inquiry, to be a person patently unfit to be continued in such office.
		(18)	The Chancellor shall exercise such other powers and perform
			such other duties as may be conferred upon him under this
			Act or the Statutes made thereunder.
Vice-Chancellor.	14.	(1)	The Chancellor shall appoint the Vice-Chancellor, who shall
			be a salaried officer, on the advice of the Government, as per
		(2)	the qualifications and experience prescribed by the Statutes.  The Government shall constitute a Search Committee
		(2)	consisting of one nominee of the Chancellor and two
			nominees of the Executive Council, which shall prepare a
			panel of at least three names, in alphabetic order, from which
			the Vice-Chancellor shall be appointed. The terms and
			conditions of the services of the Vice-Chancellor, shall be
			determined by the Chancellor, on the advice of the Government.
		(3)	The Director on the appointed day shall stand appointed as
			first Vice-Chancellor until a regular appointment is made in

- accordance with the provisions of this Act or for a period of six months, whichever is earlier.
- (4) The Vice-Chancellor shall hold office for a period of three years which may be renewed for not more than one term:

Provided that no such person appointed as Vice-Chancellor shall hold office on attaining the age of <sup>[4]</sup> sixty-eight years irrespective of the fact that his term has not expired.

- (5) The Vice-Chancellor may perform clinical, teaching and research work, if he so desires.
- (6) The amount of remuneration and other conditions of service of the Vice-Chancellor shall be such as may be prescribed:

Provided that such terms and conditions shall not be varied to the disadvantage of the Vice-Chancellor during his term of office.

- [18](7) If the Vice-Chancellor is unable to perform his duties owing to his temporary incapacity on account of illness or any other reasons, or the office of the Vice-Chancellor falls vacant due to death or otherwise, the Chancellor shall make such arrangements for the duties of the Vice-Chancellor to be performed by some authority until Vice-Chancellor rejoins.
- (8) The Vice-Chancellor shall be the principal executive and academic officer of University and shall exercise supervision and control over the affairs of University and give effect to the decisions of all the authorities of University.
- (9) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of University by or under this Act except in the matters involving creation or abolition of a Faculty, Department or post, the matter involving the appointment or removal of an employee:

Provided that the Vice-Chancellor before exercising powers under this section shall record in writing the reasons, why the matter cannot wait till the meeting of the authority concerned:

Provided further that if the authority concerned is of the opinion that such action ought not to have been taken by the Vice-Chancellor, it may refer the matter to the Chancellor whose decision thereon shall be final:

Provided further that any person in the service of University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent to the Executive Council within one month from the date on which decision on such action is communicated to him and thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor.

	I		
			The employee shall be informed that the action has been taken
		(10)	under emergency powers.
		(10)	The Vice-Chancellor shall convene meetings of the Court, the
			Executive Council, the Academic Council and the Finance
			Committee and he may, by order in writing, delegate the
			powers of convening any of the said meetings to any of the
			officers of University. The Vice-Chancellor shall be the ex
			officio Chairman of the Executive Council, Academic
			Council and Finance Committee and preside over the
			meetings of these bodies.
		(11)	The Vice-Chancellor shall ensure faithful observance of the
			provisions of this Act and the Statutes and Ordinances made
			thereunder.
		(12)	The Vice-Chancellor shall be responsible for the presentation
			of the annual financial estimate, annual account and balance
			sheet of University to the Executive Council.
		(13)	The Vice-Chancellor shall be responsible for the proper
			administration of University and for close co-ordination and
			integration of teaching, research, clinical work and
			dissemination of knowledge.
		(14)	The Vice-Chancellor shall exercise such other powers and
			perform such other functions, as may be prescribed by the
			Statutes and Ordinances.
		1 1 1 1 1	
[1] Pro Vice-	14A	[18] D	eleted
Chancellor		[18] D	eleted
	14A 15.	(1)	The Registrar shall be appointed by the Chancellor on the
Chancellor			The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be
Chancellor		(1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.
Chancellor			The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of
Chancellor		(1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence,
Chancellor		(1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.
Chancellor		(1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such
Chancellor Registrar.	15.	(1) (2) (3)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.
Chancellor		(1) (2) (3) The 1	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma
Chancellor Registrar.	15.	(1) (2) (3) The I PGIM	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the
Chancellor Registrar.	15.	(1) (2) (3) The PGIM recon	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers,
Chancellor Registrar.	15.	(1) (2) (3) The light reconfincts	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be
Chancellor Registrar.  Director.	15.	(1) (2) (3) The light reconfunction prescribed in the prescribed i	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.
Chancellor Registrar.  Director.  Dean, Academic	15.	(1) (2) (3) The light reconfincts	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the
Chancellor Registrar.  Director.  Dean, Academic Affairs of	15.	(1) (2) (3) The lambda PGIM reconfunction prescutation (1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.
Chancellor Registrar.  Director.  Dean, Academic	15.	(1) (2) (3) The light reconfunction prescribed in the prescribed i	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.  The mode of appointment, powers and duties of the Dean,
Chancellor Registrar.  Director.  Dean, Academic Affairs of	15.	(1) (2) (3) The lambda PGIM reconfunction prescutation (1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the mendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.  The mode of appointment, powers and duties of the Dean, Academic Affairs of University shall be such, as may be
Chancellor Registrar.  Director.  Dean, Academic Affairs of University.	15. 16.	(1) (2) (3) The lambda PGIM reconfunction prescutation (1) (2)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.  The mode of appointment, powers and duties of the Dean, Academic Affairs of University shall be such, as may be prescribed by the Statutes.
Chancellor Registrar.  Director.  Dean, Academic Affairs of University.  Dean, Pt. B.D.	15.	(1) (2) (3) The lambda PGIM reconfunction prescutation (1)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.  The mode of appointment, powers and duties of the Dean, Academic Affairs of University shall be such, as may be prescribed by the Statutes.  The Dean, Pt.B.D.Sharma PGIMS shall look after the
Chancellor Registrar.  Director.  Dean, Academic Affairs of University.	15. 16.	(1) (2) (3) The lambda PGIM reconfunction prescutation (1) (2)	The Registrar shall be appointed by the Chancellor on the advice of the Government in such manner, as may be prescribed by the Statutes.  The Registrar shall be the Chief Administrative Officer of University. He shall work directly under the superintendence, direction and control of the Vice-Chancellor.  The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes.  Director shall be the administrative head of Pt. B.D. Sharma MS. He shall be appointed by the Chancellor, on the amendation of the Government. The qualifications, powers, ions and duties of the Director shall be such, as may be ribed by the Statutes.  The Dean, Academic Affairs of University shall look after the academic affairs of the University.  The mode of appointment, powers and duties of the Dean, Academic Affairs of University shall be such, as may be prescribed by the Statutes.

		Dean, Pt.B.D.Sharma PGIMS shall be such, as may be
D CE I	10	prescribed by the Statutes.
Deans of Faculties.	19.	(1) There shall be a Dean of each Faculty.
		(2) The mode of appointment, powers and functions of the Dean
D. C. C. L	20	of Faculty shall be such, as may be prescribed by the Statutes.
Principal,	20.	(1) The Principal, [5] Postgraduate Institute of Dental Sciences,
[5] Postgraduate		Rohtak shall be the administrative and academic head of the
Institute of Dental		Postgraduate Institute of Dental Sciences, Rohtak under the
Sciences, Rohtak.		overall control of the University.
		(2) The mode of appointment, powers and functions of the
		Principal, [5]Postgraduate Institute of Dental Sciences, Rohtak,
A4144	21	shall be such, as may be prescribed by the Statutes.
Authorities.	21.	The following shall be the authorities of University, namely:-
		(i) the Court;
		(ii) the Executive Council;
		(iii) the Academic Council; (iv) the Finance Committee;
		<ul><li>(iv) the Finance Committee;</li><li>(v) the Faculties;</li></ul>
		(vi) the Boards of Studies;
		(vii) such other bodies, as may be prescribed by the Statutes.
Court.	22.	(1) The Court shall be an advisory body and shall consist of such
Court.	22.	members, as may be prescribed by the Statutes.
		(2) The Court shall exercise such powers and perform such
		duties, as may be prescribed by the Statutes.
<b>Executive Council.</b>	23.	(1) The Executive Council shall be the principal executive body
L'Accutive council.	20.	of University.
		(2) The constitution of the Executive Council, the term of office
		of its members and its powers and functions shall be such, as
		may be prescribed by the Statutes.
Academic Council.	24.	(1) The Academic Council shall be the principal academic body
		of University and shall, subject to the provisions of this Act,
		the Statutes, Ordinances and Regulations, co-ordinate and
		exercise general supervision and control over all academic
		policies of University.
		(2) The constitution of the Academic Council, the term of office
		of its members and its powers and functions shall be such, as
		may be prescribed by the Statutes.
Finance	25.	The constitution, powers and functions of the Finance Committee
Committee.		shall be such, as may be prescribed by the Statutes.
Faculties.	26.	The Faculties of University, their constitution, functions and powers
		shall be such, as may be prescribed by the Statutes.
Board of Studies.	27.	There shall be such Under Graduate Board of Studies in various
		disciplines of Health Sciences, as may be prescribed by the Statutes.
		The Post Graduate/Doctoral Board of Studies shall be attached to
		each Department having Post Graduate Teaching Course. The
		constitution and powers of the Board of Studies shall be such, as

Funds and 28.	may be prescribed by the Statutes.
1 min	(1) The University shall have a general fund to which shall be
accounts.	credited,-
	(1) The University shall have a general fund to which shall be

Pension, provident and insurance fund.	29.	<ul><li>(6)</li><li>(7)</li><li>(1)</li><li>(2)</li></ul>	The Vice-Chancellor shall cause to be prepared on or before such date, as may be prescribed, financial estimates of University for the ensuing year and submit the same to the Executive Council for approval.  The Executive Council may approve the financial estimates with such modifications, as it deems fit, and no expenditure shall be incurred except in accordance with the financial estimates as approved by the Executive Council.  The University shall institute, for the benefit of its officers, teachers and other employees, pension, provident fund and insurance fund on the pattern of the Government employees.  Where any provident fund and insurance fund have been so instituted, the provisions of the Provident Funds Act, 1925 (Act 19 of 1925), shall be applicable.
Statutes.	30.	(1) (2) (3) (4)	On the commencement of this Act, the Statutes of University shall be those as set out in the Schedule.  The Executive Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes in the manner hereinafter provided in this section:  Provided that the Executive Council shall not make, amend or repeal any Statute, affecting the status, power or constitution of any authority of University until such authority has been given an opportunity of expressing an opinion, in writing, on the proposed changes and any opinion so expressed shall be considered by the Executive Council.  Every new Statute or addition to the Statute or any amendment or repeal of a Statute, shall require the approval of the Chancellor who may approve or disapprove or remit it for further consideration. A Statute passed by the Executive Council shall have no validity until it has been assented to by the Chancellor.  Notwithstanding anything contained in the foregoing subsections, the Chancellor, either suo moto or on the advice of the Government may direct the Executive Council, to make, amend or repeal the Statutes in respect of any matter specified by him and if the Executive Council fails to implement such a direction within sixty days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Executive Council or its inability to comply with such direction, make, amend or repeal the Statutes may provide for all or any of following matters, namely:  (a) the constitution, functions and powers of the authorities and other bodies of University as may be constituted

			(h) the continuous in affice of the 1 C of 11
			(b) the continuance in office of the members of the said authorities or bodies and filling up of vacancies of members and all other matters relating to these authorities;
			(c) the conferment of honorary degrees;
			(d) the holding of convocations for conferring degrees;
			(e) the withdrawal of degrees, diplomas, certificates and other academic distinctions;
			(f) the establishment, maintenance and abolition of Faculties, Departments, hostels, affiliated colleges and institutions;
			(g) the conditions of affiliation of colleges and institutions and those under which affiliation may be withdrawn;
			(h) the institution of Emeritus Professorship, Visiting Professorship, fellowship, scholarship, studentship, travel bursaries, medals and prizes, chairs etc;
			(i) the procedure to be followed at meetings of authorities, including stipulation of quorum for transaction of business; where such stipulations are not already made
			in this Act;
			(j) the classification, mode of appointment, powers, duties and nomenclature of teachers and other posts of University, Pt. B.D. Sharma PGIMS, colleges and
			institutions;
			(k) the acceptance and management of bequests, donations and endowments;
			(l) all other matters, which by this Act are to be or may be provided for by the Statutes.
Ordinances.	31.	(1)	The Ordinances shall be made, amended, repealed or added
Of dimanecs.	31.		to by the Executive Council:
			Provided that no Ordinance shall be made-
			(a) affecting the admission or enrolment of students or
			prescribing examinations to be recognized as
			equivalent to University examination;
			(b) affecting the conditions, mode of appointment or
			duties of examiners or the conduct or standard of
			examinations or any course of study, unless the draft
			of such an Ordinance has been proposed by the
			Academic Council.
		(2)	The Executive Council may return to the Academic Council
			for reconsideration, either in whole or in part, any draft
			proposed by the Academic Council under sub-section (1)
			along with its suggestion:
			Provided that the Executive Council shall not be bound to
			make, amend, repeal or add to the draft proposed by the
			Academic Council itself. It may, however, reject the draft, if

	1		not found quitable rubon onbusiness to be the A. 1.
			not found suitable, when submitted to it by the Academic
			Council for the second time.
		(3)	All Ordinances made by the Executive Council, shall have
			effect from such date, as it may direct and every Ordinance
			made shall be communicated, as soon as may be, to the
			Chancellor.
		(4)	Subject to the provisions of this Act and the Statutes, the
		(-)	Ordinance may provide for all or any of the following
			• •
			matters, namely:-
			(a) the admission of students and their enrolment as such;
			(b) the courses of study to be laid down for all degrees,
			diplomas and certificates of University;
			(c) the degrees, diplomas, certificates and other academic
			distinctions to be awarded by University, the
			qualifications for the same, and the procedure to be
			adopted for granting and obtaining of the same;
			(d) the fees to be charged for courses of study in
			University, affiliated colleges and institutions and for
			· · · · · · · · · · · · · · · · · · ·
			admission to the examinations, degrees, diplomas and
			certificate courses of University;
			(e) the conditions for the award of fellowships,
			scholarships, studentships, medals and prizes;
			(f) the conduct of examinations, including the terms of
			office and manner of appointment and the duties of the
			examining bodies, examiners and moderators;
			(g) the maintenance of discipline among the students;
			(h) the conditions of residence of students;
			(i) the conditions of service including provisions for
			pension, provident fund or insurance's schemes for the
			benefit of the employees;
			(j) the management, supervision and inspection of
			affiliated colleges and institutions;
			(k) all other matters which by this Act or the Statutes are to
			be or may be provided for by the Ordinances.
Regulations.	32.	(1)	The authorities of University may make Regulations consistent
			with this Act, the Statutes and the Ordinances for-
			(a) suitable recruitment procedure both for teaching and non-
			teaching posts;
			(b) conduct of employees and disciplinary procedure to be
			followed in case of misconduct and other lapses in the
			discharge of their duties;
			(c) giving of notice to the members of each authority of the
			dates of meetings and also for keeping the record of the
			proceedings of the meetings;
			(d) the procedure to be followed at the meetings;
			(e) all matters concerning such authority not provided for

		(2)	under this Act, the Statutes or the Ordinances.  Every Regulation made under this section, shall come into force on such date, as may be specified by the Executive Council.
Control by Government.	33.	(1) (2)	The University shall carry out such directions as may be issued to it, from time to time, by the Government for the efficient administration of this Act.  The Government may, at any time, either on its own motion or on application made to it in this behalf, call for the record of any case disposed of, or order passed by University for the purpose of satisfying itself as to the legality or propriety or correctness of any order passed or directions issued and may pass such order or issue such direction in relation thereto, as it may think fit:  Provided that the Government shall not pass any order adversely affecting any person without affording such person an opportunity of being heard.  The Government may depute any officer to inspect or examine University, or its development work and to report thereon and the officer so deputed may, for the purposes of such inspection or examination, call for-  (a) any extract from any proceedings of the authority or any committee constituted under this Act, record, correspondence, plan or other documents;  (b) any return, estimates, statement of accounts or statistics;  (c) any report, and University shall furnish the same.
Affiliation and recognitions.	34.	(1) (2) (3)	From the appointed day, all colleges and other educational institutions of Health Sciences in the State, previously admitted to the privileges of or affiliated to the Maharshi Dayanand University, the Kurukshetra University, or any other university, council or affiliating body, shall be deemed to be admitted to the privileges, or affiliated to University. The colleges and institutions related to various disciplines of Health Sciences located within the State, on satisfying such conditions, as laid down by Statute or Ordinances for the purposes of affiliation, be affiliated to University. The rights conferred on a college or an institution by affiliation may be withdrawn in whole or in part or may be modified, if the college or institution has failed to comply with any of the provisions of the Statutes or Ordinances governing the affiliation or if the affairs of the affiliated college are conducted in a manner which is prejudicial to the interests of education.  Any such recognition may be withdrawn either in whole or in part or may be modified in such manner and for such

		reasons, as may be prescribed by the Statutes.
		(5) Every affiliated college and institution shall furnish to the
		Registrar such reports, returns and other information, as the
		Executive Council may require, to enable it to judge the
		efficiency of the affiliated college or institution.
		(6) The Executive Council shall cause every such college or
		institution to be inspected from time to time by one or more
		competent persons authorized by it on its behalf.
		(7) The Executive Council may call upon any college or
		institution so inspected to take within a specified period,
		such action, as may appear to it necessary in respect of the
		inspection referred to in sub-section (6).
<b>Protection of action</b>	35.	No suit or other legal proceedings shall lie against any officer or
taken in good faith		employee for anything which is in good faith done or intended to be
		done in pursuance of any of the provisions of this Act, the Statutes
		or Ordinances.
Certain disputes to	36.	If any question arises whether any person has been duly elected or
be referred to		appointed as, or is entitled to be, a member of any authority of
Chancellor.		University, the matter shall be referred to the Chancellor, whose
		decision thereon shall be final.
<b>Transitory powers</b>	37.	(1) It shall be the duty of the first Vice-Chancellor to make
of first Vice -		arrangement for constituting interim Executive Council and
Chancellor.		other authorities of University within a period of six months
		from the date of commencement of this Act or such longer
		period not exceeding one year, as the Government may, by
		notification direct.
		(2) The first Vice-Chancellor shall, in consultation with the
		Chancellor, may make such Regulations as may be necessary
		for the functioning of University.
		(3) It shall be the duty of first Vice-Chancellor to draft such
		Statutes and Ordinances as may be immediately necessary and
		submit the same to the Executive Council for approval.
		(4) Notwithstanding anything contained in this Act and until such
		time an authority is duly constituted under the Act, the first
		Vice-Chancellor may appoint any officer or constitute any
		committee temporarily to exercise and perform any of the
C4*	20	powers and duties of such authority under this Act.
Continuance of	38.	(1) Until Statutes, Ordinances and Regulations are made under
Statutes,		appropriate provisions of this Act, the Statutes, Ordinances
Ordinances etc.		and Regulations, framed under the relevant laws and in force
		immediately before the commencement of this Act, shall,
		subject to such adaption or modifications, as may be made

	T .	
		therein by the Vice-Chancellor with the endorsement of the Executive Council and approval of the Chancellor, in so far as they are not inconsistent with the provisions of this Act, be deemed to be Statutes, Ordinances and Regulations made under the appropriate provisions of this Act.  (2) Notwithstanding anything contained in this Act, the Statutes or the Ordinances or the Regulations,-  (a) any student, who immediately prior to the commencement of this Act, was studying for degree in Health Sciences of the Maharshi Dayanand University, Rohtak or the Kurukshetra University or any other university in the State in accordance with the Regulations in force under the respective Acts under which these universities were established, may until such examinations are provided by University, be admitted to the examination of the Maharshi Dayanand University, Rohtak or the Kurukshetra University, or any other university in the State and be conferred the degree in Health Sciences of the respective universities, for which he qualified on the result of such examination;  (b) if the Maharshi Dayanand University or the Kurukshetra University, or any other university in the State has held any examination, the result of which have been published but the degrees relating thereto have not been conferred or issued or the result of any such examination has not been published by the said university, then such examination shall be deemed to have been held by the respective university as mentioned above.
Act to override	39.	The provisions of this Act and the Statutes, Ordinances and
other laws.		Regulations made thereunder, shall have overriding effect notwithstanding anything inconsistent therewith contained in any other law.
Power to remove difficulties.	40.	If any difficulty arises with respect to the establishment of University or in connection with the first meeting of any authority of University or otherwise in first giving effect to the provisions of this Act, the Government may, at any time, before any authority of University has been constituted, by order, make any appointment or do anything, consistent, so far as may be, with the provisions of this Act, which appears to it necessary or expedient for the purpose of removing the difficulty, and every such order shall have effect as if such appointment or action had been made or taken in the manner provided under this Act.
Reservation	41.	Nothing contained in this Act shall affect reservations and other concessions required to be provided for Scheduled Castes, Backward Classes, Ex-servicemen, Physically Handicapped persons or any other class or category of persons in accordance with the orders issued by the Government in this regard, from time to time.

Annual report.	42.	The annual report of University giving details of broad programmes,
		policies and finances, amendments of Statutes and Ordinances made
		during the year under report, shall be prepared under the directions
		of the Executive Council and shall be submitted to the Court on or
		after such date as may be prescribed by the Statutes and the Court
		shall consider the report at its annual meeting.
Vacancy not to	43.	No act done, proceeding taken, under this Act by any authority or
invalidate		other body of University, shall be invalid merely on the ground of
proceedings.		any -
		(a) vacancy or defect in the constitution of the authority or body;
		or
		(b) defect or irregularity in election, nomination or appointment of
		a person acting as a member
		(c) defect or irregularity in such act or proceeding, not affecting
		the merits of the case.

#### THE SCHEDULE

[See sections 2(s) and 30]

## (STATUTES OF PANDIT BHAGWAT DAYAL SHARMA UNIVERSITY OF HEALTH SCIENCES, ROHTAK)

Vice-Chancellor.	1.	(1) The Vice-Chancellor shall be appointed by the Chancellor on
		the advice of the Government having following qualifications
		and experience:-
		(a) A basic recognized medical qualification included in the
		Schedule to the Indian Medical Council Act, 1956 (102 of
		1956).
		(b) Doctor of Medicine (MD)/ Master of Surgery (MS)/
		Doctorate of Medicine (DM)/ Magister Chirurgiae(M.Ch.)
		or equivalent qualification recognized by the Medical
		Council of India in any specialty.
		(c) The Vice-Chancellor shall be a person having minimum
		25 years teaching experience out of which 10 years should
		be as Senior Professor or on equivalent post in a Medical
		College/institution recognized by Medical Council of
		India. He should have attained National/ International
		status in the field of teaching/research or professional
		competence. He shall not be below the age of 55 years.
		(2) The Vice-Chancellor shall, in the absence of the Chancellor,
		preside over the convocations of the University held for
		conferring degrees and over the meeting of the Court. The
		Vice-Chancellor shall be entitled to be present at, and to
		address, any meeting of any authority or other body of the
		University, but shall not be entitled to vote there at, unless he
		is a member of such authority or body.
		(3) The decision of the Vice-Chancellor regarding seniority for
		nomination to the various authorities or bodies of the
		University shall be final.
		(4) Suitable remuneration shall be attached to the office of the
[1]		Vice - Chancellor.
[1] Pro Vice-	1A	[18] Deleted
Chancellor		(1) TII D ' ( 1 11 1 C) 11 1
Registrar.	2.	(1) The Registrar shall be appointed by the Chancellor on the
		advice of the Government
		(i) by deputation or transfer of a person from any Medical or
		Dental College/institution of the State having Minimum 20 years teaching experience out of which 5 years should
		be as Professor in a Medical or Dental College/institution
		recognized by Medical/ Dental Council of India not
		below the age of 50 years; or
	]	(ii) by deputation of an IAS/Senior HCS officer:

Provided that no person appointed as Registrar shall hold office on attaining the age of <sup>[13]</sup> 65 years or on superannuation, whichever is earlier.

Note: The first Registrar shall be appointed within one month of the enforcement of this Act.

- (2) The Registrar shall be the ex-officio Secretary of the Executive Council and Faculties but shall not be deemed to be a member of any of these authorities, and shall be the ex-officio Member-Secretary of the Court and the Academic Council.
- (3) When the office of the Registrar is vacant or when the Registrar is by reason of illness, or any other cause unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose till regular appointment is made by the Chancellor on the advice of the Government.
- (4) Suitable remuneration shall be attached to the office of the Registrar.
- (5) It shall be the duty of the Registrar-
  - (a) to be the custodian of the records, common seal and such other property of the University as the Vice-Chancellor shall commit to his charge;
  - (b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Faculties and any Committee appointed by the authority of the University;
  - (c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Faculties and any Committee appointed by the authority of the University;
  - (d) to conduct the official correspondence of the Court, the Executive Council, the Academic Council and the Faculties:
  - (e) to supply to the Chancellor copies of the agenda, the minutes of the meetings of the authorities of the University as soon as they are issued;
  - (f) to perform such other duties as may, from time to time, be assigned to him by the Vice- Chancellor.
- (6) The Registrar shall have power to administer warning or to impose the penalty of censure or withholding of increments upon such of the employee, excluding the teachers of the University and employees under the administrative control of the Director, as may be specified in the orders of the Executive Council and to suspend them pending enquiry:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against

	I	1.1
		<ul> <li>him.</li> <li>(7) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in clause (6).</li> <li>(8) In case the inquiry discloses that a punishment, beyond the</li> </ul>
		powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry make a report to the Vice-Chancellor along with his recommendations:  Provided that an appeal shall lie to the Executive Council against an order of the Vice-Chancellor imposing any penalty.  (9) The Registrar shall be the authorized officer to enter into
		agreements, sign documents and authenticate records on behalf of the University and shall act in such capacity when the appropriate authority has taken a decision in the matter. The
		Registrar shall also exercise such other powers and perform
Director	3.	such other duties as may be prescribed by the Statutes.  (1) Director shall be appointed by the Chancellor on the
Director	J.	recommendations of the Government having following
		qualifications and experience:-
		(a) A basic recognized medical qualification included in the
		Schedule to the Indian Medical Council Act, 1956 (102 of
		1956).
		(b) MD/MS/DM/MCh or equivalent qualification recognized
		by the Medical Council of India in any specialty.
		(c) Minimum 20 years teaching experience out of which, 5
		years should be as Senior Professor or on equivalent post
		in a Medical College/ institution recognized by Medical Council of India. He should have preferably attained
		National/ International status in the field of
		teaching/research or professional competence.
		[13][20](d) He shall not be below the age of 50 years as on the last
		date of receipt of applications
		[20](e) He shall hold office for a tenure period of 3(three) years
		which may be renewed:
		Provided that no such person appointed as Director
		shall hold office on attaining the age of 65 years
		irrespective of the fact that his term has not expired.
		(2) The Director shall be the administrative head of Pt.B.D.
		Sharma PGIMS, and thus will exercise the powers and duties
		related to the administration of Pt.B.D.Sharma PGIMS, Rohtak
		and other such duties as prescribed by the Statutes or given by the Executive Council from time to time.
		(3) Suitable remuneration shall be attached to the office of the
		Director.
Dean Academic	4.	(1) Dean, Academic Affairs of University shall be appointed by
Affairs of		the Executive Council on the recommendation of the Vice-
	L	

		,	
University.			Chancellor from amongst the Deans/ Senior Professors of
			University for a term of <sup>[9]</sup> two years. However, seniority may
			be given preference.
		(2)	He shall look after the academic affairs of the University on
			the advice of Vice-Chancellor.
		(3)	Suitable remuneration shall be attached to the office of Dean
			Academic Affairs.
Dean Pt.B.D.	5.	(1)	Dean, Pt.B.D.Sharma PGIMS, shall be promoted, from
Sharma PGIMS,			amongst the Senior Professors (Medical) of Pt.B.D.Sharma
Rohtak.			PGIMS.
		(2)	He shall be promoted by the Executive Council on the
			recommendations of Vice-Chancellor in consultation with
			Director.
		(3)	He shall look after the academic affairs of Pt.B.D. Sharma
			PGIMS, Rohtak on the advice of Director.
		(4)	Suitable remuneration shall be attached to the office of the
		. ,	Dean, Pt. B.D. Sharma PGIMS.
Medical	6.	(1)	Medical Superintendent, Pt.B.D.Sharma PGIMS shall be
Superintendent,			appointed by Executive Council:-
Pt.B.D.Sharma			(i) by direct recruitment through selection; or
PGIMS, Rohtak.			(ii) by transfer or deputation of an officer from any
,			Medical College of the State Government/
			Government of India.
		(2)	He shall be having following qualifications and experience:-
			(a) a basic recognized medical qualification included in the
			Schedule to the Indian Medical Council Act, 1956 (102)
			of 1956).
			(b) Master of Hospital Administration or MS/ MD or
			equivalent qualification.
			(c) five years experience as Medical Superintendent of a
			hospital with beds above 500 or ten years experience as
			Deputy Medical Superintendent after MS/ MD or
			equivalent qualification and should have completed
			sixteen years service after MBBS;
			OR
			five years experience as Senior Professor or an
			equivalent post of Hospital Administration Department/
			Clinical Department in a Medical College or institution
			recognized by Medical Council of India.
			[7] (d) He/she shall not be below 40 years, or more than 58
			years of age.
		(3)	The duties and functions of the Medical Superintendent shall
			be to look after the affairs of the Hospital of Pt.B.D.Sharma
			PGIMS and its employees i.e. Nurses, Para-Medical and other
			Group D employees under the overall control of Director.
		(4)	Suitable remuneration shall be attached to the office of the
		117	ZULUNGIA TOMOMOTALION SHAM SE ALLACHEA TO THE OTHER OF THE

		Medical Superintendent, Pt. B.D. Sharma PGIMS.
Principal,	7.	[5] (1) Principal, [5] Postgraduate Institute of Dental Sciences, Rohtak
[5] Postgraduate		shall be appointed by Executive Council:-
Institute of Dental		(i) by direct recruitment through selection; or
Sciences, Rohtak.		(ii) by transfer or deputation of an officer from any Dental
		College of the State Government/ Government of India.
		(2) He shall be having following qualifications and experience:-
		(a) a basic recognized Dental qualification included in the Schedule to the Dentist Act, 1948 (16 of 1948).
		(b) MDS or equivalent qualifications recognized by the Dental Council of India in the subject concerned.
		(c) 5 years experience as Senior Professor or on equivalent post in any dental subject in a Dental College/ institution
		recognized by the Dental Council of India.
		(d) He/she shall not be below 40 years, or more than 58
		years of age.
		[5] (3) He shall be the administrative and academic head of
		Postgraduate Institute of Dental Sciences, Rohtak under the
		overall control of University.
		(4) Suitable remuneration shall be attached to the office of the
		Principal, [5]Postgraduate Institute of Dental Sciences,
Controller of	8.	Rohtak.
Finance.	0.	(1) The Controller of Finance shall be a whole time salaried officer of University and shall be appointed by the Executive
T munec.		Council on the recommendation of the Vice-Chancellor:-
		(i) by transfer or deputation of a person having experience of
		working as Chief Accounts Officer or on equivalent post
		in a Public Sector Department of the State Government;
		or
		(ii) by direct selection through selection committee having
		following qualifications and experience:-
		(a) Chartered Accountant (CA) from a recognized institute/ organization;
		(b) ten years experience of working in Finance and Accounts
		Department in a Public Sector Organization or in any
		other reputed institution/ organization.
		(2) The Controller of Finance shall be the ex-officio Secretary of
		the Finance Committee but shall not be deemed to be a
		member of such Committee.
		(3) When the office of the Controller of Finance is vacant or
		when the Controller of Finance is by reason of illness, or any
1	1	other cause is unable to perform the duties of his office, the

duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.  (4) The Controller of Finance shall-  (a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and  (b) perform such other functions as may be assigned to him by the Executive Council or as may be prescribed by the Statutes from time to time.  (5) Subject to the control of the Executive Council, the Controller of Finance shall-  (a) hold and manage the property and investments of the University, including trust and endowed property;  (b) ensure that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;  (c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to the Executive Council;  (d) keep a constant watch on the state of the cash and bank balances and on the state of investment;  (e) watch the progress of the collection of revenue and advise on the method of collection to be employed;  (f) ensure that the registers of buildings, land, furniture and equipment are maintained upto date and that stock checking of equipment and other connected material in all the offices, special centres, specialized laboratories, and institutions maintained by the University, is conducted;  (g) bring to the notice of the Vice-Chancellor any unauthorized expenditure and other financial irregularities and suggest action to be taken against the person responsible for it; and  (h) call for from any officer, centre, laboratory, College or institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties.  (6) The receipt of the Controller of Finance or person duly authorized in this behalf by the Executive Council for any money payable to the University shall be sufficient dischar
Other officers of University.  9. The following persons in the service of the University are also declared to be the officers of the University, namely:-

		(a)	Medical Superintendent, Pt.B.D.Sharma PGIMS;
		(b)	Dean of Student Welfare;
		(c)	Chief Warden;
		' '	Controller of Examinations;
		(d)	· · · · · · · · · · · · · · · · · · ·
		(e)	Librarian;
<b>D</b> 00. 1 1	4.0	(f)	Law Officer.
Dean of Students'	10.	(1)	The Dean of Students' Welfare and the Chief Warden shall be
Welfare and Chief			appointed by the Executive Council, on the recommendations
Warden.			of the Vice-Chancellor, from amongst the teachers of the
			University who shall not be below the rank of Senior
			Professor, on such terms and conditions as the Vice-
			Chancellor may recommend to the Executive Council.
		(2)	Suitable remuneration shall be attached to the office of the
			Dean, Students Welfare and Chief Warden.
Controller of	11.	(1)	The Controller of Examinations, shall be wholetime salaried
Examinations.			officer of the University and shall be appointed by the
			Executive Council, on the recommendations of the Vice-
			Chancellor;
			(a) by transfer or deputation of a teacher having ten years
			experience of working in a recognized Medical/ Dental
			College or on equivalent post in National Board of
			Examination after Post Graduate qualification; or
			(b) by direct recruitment through selection as per
			qualifications and experience decided by the Executive
			Council from time to time; (ii) the terms and conditions of
			service shall be specified by the Executive Council.
		(2)	It shall be the duty of the Controller of examinations:-
		(2)	•
			(a) to conduct examinations in a disciplined and efficient manner;
			(b) to arrange for the setting of papers with strict regard to
			secrecy;
			(c) to arrange for the evaluation of answer sheets in
			accordance with the planned time Schedule for results;
			(d) to constantly review the system of examinations in order
			to enhance the level of impartiality and objectivity with a
			view to making it a better instrument for assessing the
			attainments of students; and
			(e) to do any other matter connected with the system of
			examinations which may, from time to time be assigned to
			him by the Vice-Chancellor.
		(3)	Suitable remuneration shall be attached to the office of the
			Controller of Examinations.
Librarian.	12.	(1)	The librarian shall be a whole time salaried officer of the
			University and shall be appointed by the Executive Council
			on the recommendations of selection committee on such
			terms and conditions, as may be prescribed by Statutes, from

		tima ta tima
		time to time.
		(2) Suitable remuneration shall be attached to the office of the
	1	Librarian.
Law Officer.	13.	<ol> <li>The Law Officer shall be a whole time salaried officer of the University and shall be appointed by the Executive Council on the recommendation of Vice-Chancellor:-         <ul> <li>(a) by transfer or deputation of an officer having ten years experience as Law Officer in the State Government; or</li> <li>(b) by direct recruitment through selection as per qualifications and experience decided by the Executive Council from time to time.</li> </ul> </li> <li>The Law Officer shall be responsible for handling all the legal matters of the University and giving his expert advice on such matters.</li> <li>He shall help the University administration in legal matters in any court of law.</li> <li>Suitable remuneration shall be attached to the office of the</li> </ol>
		Law Officer.
Court and its	14.	The Court shall consist of the following members, namely:-
constitution.		I. ex-officio members-
		(i) the Chancellor (Chairperson);
		(ii) the Vice-Chancellor;
		(iia) [1] [18] Deleted;
		<ul> <li>(iii) the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary;</li> <li>(iv) the Secretary to Government, Haryana, Medical</li> </ul>
		Education Department or a nominee not below the rank of Deputy Secretary;
		(v) the Legal Remembrancer, Haryana, or his nominee not below the rank of Deputy Legal Remembrancer;
		(vi) the Director General, Health Services, Haryana or his nominee not below the rank of Director, Health
		Services;
		(vii) the Director;
		(viii) the Deans of Faculties;
		(xi) the Dean of Academic Affairs;
		(x) the Dean, Pt.B.D.Sharma PGIMS;
		(xi) the Medical Superintendent, Pt. B.D.Sharma PGIMS;
		(xii) the Principal, [5]Postgraduate Institute of Dental
		Sciences, Rohtak;
		(xiii) the Controller of Examinations;
		(xiv) the Registrar - Member-Secretary.
		II. Other Members-
		(i) two Principal/ Heads of affiliated Medical Colleges by
		rotation as per seniority from the date of inception of the

		institute;
		, and the second
		(ii) two Principals/ Heads of affiliated Dental Colleges by
		rotation as per seniority from the date of inception of the
		institute;
		(iii) one Principal/ Head of affiliated College of Indian System
		of Medicine by rotation as per seniority from the date of
		inception of the institute;
		(iv) two heads of the Departments from Pt.B.D.Sharma
		PGIMS/ [5]Postgraduate Institute of Dental Sciences,
		Rohtak as per seniority by rotation;
		(v) Four Senior Professors of the Pt.B.D.Sharma PGIMS, and
		one from [5] Postgraduate Institute of Dental Sciences,
		Rohtak as per seniority by rotation;
		(vi) two Professors, Two Associate Professors and one
		Assistant Professor from Pt.B.D.Sharma PGIMS/
		<sup>[5]</sup> Postgraduate Institute of Dental Sciences, Rohtak as per
		seniority by rotation;
		(vii) two teachers from affiliated Medical Colleges and two
		teachers from affiliated Dental Colleges as per seniority
		from the date of inception by rotation, not more than one
		teacher from one College;
		(viii) two persons nominated by the Chancellor from amongst
		the persons having special interest in Health Sciences;
		[14](viiia) Controller of Finance;
		(ix) Law Officer.
		III. the Registrar shall be ex-officio Member- Secretary of the
		Court;
		IV. save as otherwise expressly provided, the member of Court
		other than ex-officio members, shall hold office for a term of
		two years;
		V. In all the meetings of the Court, two-fifths of the members
		shall form a quorum.
Meetings of Court.	<b>15.</b>	(1) [8] The Court shall meet at least once in a financial year.
		(2) A special meeting of the Court may be convened at any time,
		by the Chancellor, the Vice-Chancellor or on a written request
		by one-third of its members.
Powers of the	16.	(1) The constitution of the Court, and the term of office of its
Court.		members shall be prescribed by the Statutes.
		(2) Subject to the provisions of this Act, the Court shall have the
		following powers and functions, namely:-
		(a) to review, from time to time, the broad policies and
		programmes of the University and to suggest measures for
		the improvement and development of the University;
		(b) to consider and pass resolution on the annual report,
		annual budget and the annual accounts of the University
		and the audit report of such accounts;

(c) to advise the Chancellor in respect of any matter which may be referred to it for advice; and (d) to perform such other functions as may be prescribed by the Statutes. **Executive Council 17.** The Executive Council shall consist of the following persons, and its namely:-Constitution. I. ex-officio membersthe Vice-Chancellor (Chairperson); (i) [1] [18] Deleted; (ia) (ii) the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy (iii) the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; (iv) the Director General, Health Services, Haryana or a nominee not below the rank of Director, Health Services; the Director: (v) (vi) the Dean, Academic Affairs of University; (vii) the Dean, Pt.B.D.Sharma PGIMS; (viii) the Medical Superintendent, Pt.B.D.Sharma PGIMS; (ix) the Principal, [5] Postgraduate Institute of Dental Sciences, Rohtak. II. Other Members-(i) one Dean of Faculty to be nominated by the Vice-Chancellor, as per seniority by rotation; (ii) one Senior Professor (other than Deans of Faculties) from Medical/ Dental as per seniority by rotation; [12] (iii) one Principal/ Head of affiliated Medical College and one Principal/head of affiliated Dental College of Health Sciences as per seniority from the date of inception by rotation; than Senior (iv) one teacher (Medical/Dental) other Professors but including floating Senior Professor from Pt.B.D.Sharma PGIMS/ [5]Post Graduate Institute of Dental Sciences as per seniority by rotation; (v) two persons to be nominated by Chancellor on the recommendation of the Vice-Chancellor from amongst distinguished professionals and eminent persons from All India Institute of Medical Sciences (AIIMS), New Delhi, Postgraduate Institute of Medical Education and Research (PGIMER), Chandigarh, Sanjay Gandhi Postgraduate Institute (SGPGI), Lucknow, Indian Institute of Management (IIMS) and Health Management Sector, well known national level health services

			providers.
		III.	The Registrar shall be the ex-officio Secretary of the
		1111.	Executive Council.
		IV.	Two-fifths of the members shall form a quorum.
		V.	
		٧.	Save as otherwise expressly provided, the members of
			Executive Council, other than ex-officio members, shall hold
			office for a term of two years.
		VI.	The Executive Council shall meet at least once in four months
			or earlier as and when required.
Powers of	18.	The E	xecutive Council shall exercise the following powers, namely-
<b>Executive Council.</b>		(a)	to hold, control and administer the revenue, property and
			funds of the University;
		(b)	to create teaching and academic posts, to determine the
			number and emoluments of such posts and to define the duties
			and conditions of service of teachers and other academic staff:
			Provided that the matters of creation of new posts
			involving additional financial liability shall hold good if the
			representative of the Government as given below-
			i.e. Finance Secretary or his representative;
			-
			Or  Health and Madical Education Secretary or his representative:
			Health and Medical Education Secretary or his representative;
			Or Director Conserl Health Comings on his manuscrateties in
			Director General, Health Services or his representative, is
			present at the time of taking such decision and has consented
			to such decision:
			Provided further that in case the Government
			representative from the Finance/ Health and Medical
			Education Department is not present in two consecutive
			meetings even after the proper notice, then the Executive
			Council may approve the proposal regarding creation of
			posts:
			Provided further that in respect of the numbers,
			qualifications and the emoluments of teachers and academic
			staff, the Executive Council shall take action after considering
			the recommendations of the Academic Council and the
			Finance Committee:
			Provided further that in respect of qualifications of
			teachers and academic staff, the Executive Council shall take
			action after considering the recommendations of Academic
			Council and also the Regulations laid by the Medical Council
			of India / Dental Council of India and other concerned
			statutory bodies;
		(c)	to appoint teachers except Director and other academic staff,
			on the recommendations of selection committees constituted
		(4)	for the purpose and to fill up temporary vacancies therein;
		(d)	to create administrative, ministerial and other posts and to

			1 ' 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
			make appointments thereto, in the manner prescribed by the
		(5)	Statutes;
		(e)	to manage and regulate the finances, accounts, investments,
			property, business and all other administrative affairs of the
			University and for that purpose to appoint such agents as it
		(f)	may think fit;
		(f)	to invest any money belonging to the University including any unapplied income in such stocks, funds, shares or
			securities as it shall, from time to time think fit or in the
			purchases of immovable property in India with the like
			powers of varying such investments from time to time;
		(g)	to transfer or accept transfer of any movable and immovable
		(8)	property on behalf of the University;
		(h)	to provide building, premises, furniture and apparatus and
			other means needed for carrying on the work of the
			University;
		(i)	to select a common seal for the University;
		(j)	to delegate any of its powers to the Vice-Chancellor, the
			Registrar or such other employee or authority of the
			University or to a committee appointed by it, as it may deem
			fit;
		(k)	to enter into, vary, carry out, or cancel contracts on behalf of
		(1)	the University;
		(1)	to make, amend or repeal the Statutes;
		(m)	to make decisions regarding maintenance of discipline among students;
		(n)	to exercise such other powers and perform such other duties
			as may be conferred or assigned to the Executive Council by
			the Act, the Statutes, or the Ordinances;
		(o)	to exercise all powers of the University not otherwise
			provided for by the Act, the Statutes, the Ordinances.
Academic Council	19.		Academic Council shall consist of the following persons
and its constitution.		namel	· ·
		I. ex-c	officio members:-
			(i) Vice - Chancellor (Chairperson); (ia) [1] [18] Deleted;
			(ia) Deleted; (ii) Director, Pt.B.D.Sharma PGIMS;
			(iii) Director General, Health Services, Haryana;
			(iv) Dean, Academic Affairs of University;
			(v) Dean, Pt.B.D.Sharma PGIMS;
			(vi) Principal, [5] Postgraduate Institute of Dental Sciences,
			Rohtak;
			(vii) Deans of Faculties of the University;
			(viii) Dean of Students' Welfare, if any;
			(ix) all heads of Medical and Dental specialities in Pt.B.D.
			Sharma PGIMS/ [5]Post Graduate Institute of Dental

			g .:
		[12]	Sciences;
		<sup>[12]</sup> (i	
		F101	Pharmacy, Physiotherapy;
			ixb) Controller of Examinations, UHS;
		[12]	ixc) Chief Vigilance Officer, UHS;
		(2	x) Heads of all Colleges affiliated to the University, not
		· ·	represented by the Deans of Faculties;
		(	xi) Registrar - Member-Secretary.
		`	members:-
			i) all Chairmen of Board of Studies;
		`	· · · · · · · · · · · · · · · · · · ·
		(1	
			from Pt.B.D.Sharma PGIMS and [5] Postgraduate
			Institute of Dental Sciences, as per seniority by
			rotation;
		(i	iii) two eminent experts in health sciences education, who
			are from outside the University or its affiliated
			Colleges, nominated by the Vice-Chancellor;
		(i	iv) one person from each category of Assistant Professor/
			Associate Professor/ Professor by rotation as per
			seniority from Pt.B.D.Sharma PGIMS;
		(	v) one teacher from <sup>[5]</sup> Postgraduate Institute of Dental
		`	Sciences, Rohtak by rotation as per seniority;
		(	vi) one teacher from affiliated Medical Colleges as per
		(	seniority from the date of inception by rotation;
		(	vii) two teachers from affiliated Dental Colleges as per
		(	,
		111 7	seniority from the date of inception by rotation.
			The Registrar shall be the Member - Secretary of Academic
			Council.
			Wo - fifth of the members shall form a quorum.
			ave as otherwise expressly provided, the members of the
			Academic Council, other than Ex - officio members, shall
		h	old office for a term of two years:
			Provided that any other Chairman/ officer of the
		U	University whose association is necessary regarding a
		p	articular item may be invited to attend the meeting.
		E	However, the special invitee shall not have any right to vote.
Powers of	20.		The Academic Council shall exercise the following powers,
Academic Council.		n	amely:-
			a) to exercise general supervision over the academic
		· ·	policies of the University and to give directions
			regarding methods of instruction, co-operative
			teaching among institutions, evaluation of research or
			improvements in academic standards;
		(1	b) to consider matters of general academic interest either
		(	on its own initiative or on a reference by the
			Chancellor, the Vice-Chancellor, the Executive
L			Chancellor, the vice-chancellor, the Executive

			Council or a Faculty and to take appropriate action
			Council or a Faculty and to take appropriate action thereon;
		(a)	,
		(c)	to recommend to the Executive Council, the creation
		(4)	and abolition of teaching posts;
		(d)	to prescribe syllabi and courses of study for various
			examinations on the recommendations of the
			Faculties;
		(e)	to frame such Regulations consistent with the Statutes
			and Ordinances regarding the academic functions of
			the University, discipline, residence, admissions,
			awards of fellowships, studentships, scholarships,
			medals and prizes, fee concessions, corporate life and attendance; and
		( <del>f</del> )	,
		(f)	to exercise such other powers and perform such other duties as may be conferred or assigned to the
			Academic Council by the Act, the Statutes or the
			Ordinances.
		(2) All d	ecisions of the Academic Council concerning syllabi,
			es of studies and conducting of examinations so far as
			are not provided for by the Statutes and Ordinances shall
		be fin	<u>-</u>
Composition of	21.	The Finance	Committee shall consist of the following persons,
Finance		namely :-	
Committee.		I. ex-officio n	members-
Committee.		I. ex-officio r (i)	the Vice-Chancellor (Chairperson);
Committee.			
Committee.		(i)	the Vice-Chancellor (Chairperson);
Committee.		(i) (ia)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not
Committee.		(i) (ia)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary;
Committee.		(i) (ia)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance
Committee.		(i) (ia) (ii)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of
Committee.		(i) (ia) (ii) (iii)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary;
Committee.		(i) (ia) (ii)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a
Committee.		(i) (ia) (ii) (iii)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health
Committee.		(i) (ia) (ii) (iii)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services;
Committee.		(i) (ia) (ii) (iii) (iv)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar;
Committee.		(i) (ia) (ii)  (iii)  (iv)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS;
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi)	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance;
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi)  II. other mem	the Vice-Chancellor (Chairperson);  [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance; abers-
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi)	the Vice-Chancellor (Chairperson); [1][18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance; abers- two outside members having expertise in finance to be
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi)  II. other mem	the Vice-Chancellor (Chairperson);  [1] [18] Deleted;  the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary;  the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary;  the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services;  the Registrar;  the Director, Pt.B.D.Sharma PGIMS;  the Controller of Finance;  abers-  two outside members having expertise in finance to be nominated by the Chancellor on the recommendation
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi) (vi)  II. other mem (i)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance; abers- two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi)  II. other mem	the Vice-Chancellor (Chairperson);  [1][18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance; two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor; two Deans of Faculties to be nominated by the Vice-
Committee.		(i) (ia) (ii)  (iii)  (iv)  [11] (iva) (v) (vi) (vi)  II. other mem (i)	the Vice-Chancellor (Chairperson); [1] [18] Deleted; the Secretary to Government, Haryana, Health and Medical Education Department or a nominee not below the rank of Deputy Secretary; the Secretary to Government, Haryana, Finance Department, or a nominee not below the rank of Deputy Secretary; the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services; the Registrar; the Director, Pt.B.D.Sharma PGIMS; the Controller of Finance; abers- two outside members having expertise in finance to be nominated by the Chancellor on the recommendation of the Vice-Chancellor;

		1	Caianasa Dahtak annaintad by Vica Changallan
		777	Sciences, Rohtak appointed by Vice-Chancellor.
		III.	The Controller of Finance shall be the Member-Secretary of
			the Committee.
		IV.	Nominated members of the Finance Committee shall hold
			office for a term of two years.
		V.	Three members, out of whom at least one member shall be a
			Government nominee, shall form the quorum.
<b>Functions and</b>	22.	(1)	The Finance Committee shall examine the accounts and
powers of Finance			scrutinize the proposals for expenditure and shall submit the
Committee.			annual budget to the Executive Council for approval. No
			expenditure in the budget shall be incurred by the University
			without the prior approval of the Finance Committee which
			shall fix limits for the total recurring and non-recurring
			expenditure for the year based on the resources and the
			income of the University. No expenditure shall be incurred
			* *
		(2)	by the University in excess of the limits so fixed.
		(2)	It shall examine and recommend the Executive Council the
		(2)	creation of teaching and other posts.
		(3)	The annual accounts and official estimates of the University
			shall be laid before the Finance Committee for its
			consideration and comments thereon and thereafter submitted
			to the Executive Council for approval.
Faculties of	23.	There	shall be the following Faculties:-
University.		(i)	Faculty of Medicine and Allied Departments;
		(ii)	Faculty of Surgery and Allied Departments;
		(iii)	Faculty of Para-clinical Sciences in Pathology,
			Pharmacology, Microbiology and Forensic Medicine;
		(iv)	Faculty of Pre-clinical Sciences Anatomy, Physiology,
			Biochemistry, Biotechnology;
		(v)	Faculty of Dental Sciences;
		(vi)	Faculty of Pharmaceutical Sciences Pharmacy and other such
			allied Departments;
		(vii)	Faculty of Para-medical Sciences Nursing, Physiotherapy and
		( )	Occupational Therapy etc;
		(viii)	Faculty of Indian system of Medicine Ayurveda,
		(1111)	Homeopathy, Alternative Medicine Integral Health, Yoga,
			Reflexology, Traditional System of Medicine;
		(ix)	Any other Faculty approved by the appropriate authority.
Constitution of	24.	(1)	Each Faculty shall consist of -
Faculties.	₽7.	(1)	(i) Dean of the Faculty (Chairperson);
r aculties.			• • • • • • • • • • • • • • • • • • • •
			(ii) Chairperson of the Boards of Studies included in that
			Faculty;
			(iii) one Senior Professor from each Department on the
			basis of seniority by rotation;
			(iv) one Professor, one Associate professor and one Assistant professor or equivalent from each
			Assistant professor or equivalent from each

	1		D
			Department included in the Faculty by rotation
			according to seniority:
			Provided that wherever considered necessary,
			the Vice-Chancellor may on the recommendation of
			the Dean increase the number of members.
		(2)	Members nominated shall hold office for two years:
			Provided that the Executive Council, at the request of
			the Academic Council, may increase the number of members
			of a Faculty.
		(3)	The Registrar will be the Secretary of every Faculty.
			· · · · · ·
		(4)	Two-fifths of the members in each Faculty shall form the quorum.
Deans of Faculties.	25.	(1)	There shall be a Dean of each Faculty who shall be appointed
			by the Vice-Chancellor. He shall be appointed by seniority
			and rotation from amongst Senior Professors of different
			Departments comprising the Faculty unless otherwise
			specified:
			Provided that where there is no Senior Professor in a
			Department, the Vice-Chancellor may appoint the Dean of
			Faculty.
		(2)	Suitable remuneration shall be attached to the office of the
			Dean who shall hold office for two years.
		(3)	The Dean shall convene the meeting of Faculty and shall
			preside over them.
		(4)	He shall be responsible for the coordination of teaching
			therein and the execution of the decision of the Faculty. The
			Dean shall have the right to present and to take part in
			discussion at any Committee of the Faculty but shall have no
			right to vote if he is not a member of the Committee.
<b>Constitution of</b>	26.	(1)	All the Medical Faculties shall be constituted as follows:-
Medical Faculties.		(1)	(i) Dean of the Faculty;
Tyrearear r acartres.			(ii) Chairman of each Board of Studies included in the
			Faculty;
			(iii) senior Professor from each Department which
			constitute the Post Graduate Board of Studies included
			in the faculty;
			(iv) one Professor, Associate Professor and Assistant
			Professor each from the Departments which constitute
			the Post Graduate Board of Studies included in the
			Faculty, on the basis of seniority by rotation for a term
			of one year;
			(v) one Professor, one Associate Professor/ Reader and
			One Assistant Professor/ Lecturer from the affiliated
			Colleges by rotation and seniority for a term of one
			year;
			(vi) such other persons excluding members of Academic
	1	l	(1) such other persons excluding members of Academic

			Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.
		(2) (3) (4)	The Registrar shall be the Secretary of the Faculty.  Two-fifths of the members in each Faculty shall form a quorum.  Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
Constitution of Dental Faculties.	27.	(2) (3) (4)	All the Dental Faculties shall be constituted as follows:-  (i) Dean of the Faculty - ex-officio [5]Principal Postgraduate Institute of Dental Sciences, Rohtak;  (ii) Chairman of each Board of Studies included in the Faculty;  (iii) senior Professor from each Department which constitute the Postgraduate Board of Studies included in the faculty;  (iv) one Professor, Associate Professor and Assistant Professor each from the Departments which constitute the Postgraduate Board of Studies included in the Faculty, on the basis of seniority by rotation for a term of one year;  (v) one Professor, one Associate Professor/ Reader and One Assistant Professor/ Lecturer from the affiliated Colleges by rotation and seniority for a term of one year;  (vi) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.  The Registrar shall be the Secretary of the Faculty.  Two-fifths of the members in each Faculty shall form a quorum.  Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
Constitution of Pharmaceutical Sciences Faculties.	28.	(1)	Faculty of Pharmaceutical Sciences shall be constituted as follows:-  (i) Dean of the Faculty;  (ii) Chairman of each Board of Studies included in the Faculty;  (iii) Senior Professor of the concerned Department;  (iv) Principal/ Heads of Colleges of Pharmacy;

			(v) one Professor, Associate Professor and Assistant
			Professor each from the Departments which constitute each of the Post Graduate Board of Studies included in the Faculty on the basis of seniority by rotation for a term of one year:
			a term of one year;  (vi) one Professor, one Associate Professor/ Reader and One Assistant Professor/ Lecturer from the affiliated Colleges by rotation and seniority for a term of one
			year; (vii) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert
			knowledge of the subjects comprising the Faculty.
		(2)	The Registrar shall be the Secretary of the Faculty.
		(3)	Two-fifths of the members in each Faculty shall form a quorum.
		(4)	Any member who ceases to hold the qualification by virtue of
			which he was appointed to the Faculty shall cease to be the
			member thereof.
Constitution of	29.	(1)	Faculty of Para-medical Sciences - Nursing, Physiotherapy,
Para-Medical			and Occupational Therapy shall be constituted as follows:-
Faculties.			(i) Dean of the Faculty-ex officio Director, Pt.B.D.
			Sharma PGIMS;
			(ii) Chairman of each Board of Studies included in the Faculty;
			(iii) Professor of the concerned Department;
			(iv) Principal/ Heads of Colleges of Para-Medical
			Sciences;
			(v) one Professor, Associate Professor and Assistant
			Professor each from the Departments which constitute
			each of the Post Graduate Board of Studies included
			in the Faculty on the basis of seniority by rotation for
			a term of one year;
			(vi) one Professor, one Associate Professor/ Reader and
			One Assistant Professor/ Lecturer from the affiliated Colleges by rotation and seniority for a term of one
			year;
			(vii) such other persons excluding members of Academic
			Council not exceeding two in number as may be
			nominated for two years to the Faculty by the
			Academic Council on account of their expert
			knowledge of the subjects comprising the Faculty.
		(2)	The Registrar shall be the Secretary of the Faculty.
		(3)	Two-fifths of the members in each Faculty shall form a
			quorum.

		(4)	Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
Constitution of Indian System of Medicine Faculty.	30.	(2) (3) (4)	Faculty of Indian system of Medicine - Ayurveda, Homeopathy, Alternative Medicine - Integral Health, Yoga, Reflexology, Traditional System of Medicine shall be constituted as follow:-  (i) Dean of the Faculty- Principal of affiliated College as per seniority from the date of inception by rotation;  (ii) Chairman of each Board of Studies included in the Faculty;  (iii) Principal/ Heads of colleges of Indian System of Medicine;  (iv) one Professor from each discipline which constitute the Postgraduate Board of Studies as per seniority from the date of inception of the college by rotation;  (v) two teachers from each discipline which constitute the Post Graduate Board of Studies as per seniority from the date of inception of the college by rotation for a term of one year;  (vi) such other persons excluding members of Academic Council not exceeding two in number as may be nominated for two years to the Faculty by the Academic Council on account of their expert knowledge of the subjects comprising the Faculty.  The Registrar shall be the Secretary of the Faculty.  Two-fifths of the members in each Faculty shall form a quorum.  Any member who ceases to hold the qualification by virtue of which he was appointed to the Faculty shall cease to be the member thereof.
Head of Department.	31.	(2)	Each Department/ speciality/ superspeciality shall be headed by a Head of Department. If the Senior Professor is not available then the senior most teacher shall officiate as Head of the Department. In case a senior person is on long leave, the next eligible person shall officiate as Head of the Department.
Appointments.	32.	(1)	All appointments to teaching and Gazetted posts shall be made by the Executive Council on the recommendations of the selection committees.  Notwithstanding anything contained in clause(1), the Vice-Chancellor may, where he considers necessary, make an contractual/ temporary appointment for a period not exceeding six months, if it is not possible or desirable to make regular appointments.
Selection	33.	(1)	A selection committee for appointments of any Senior

			made by the committee, it shall record its reasons and submit the case to the Chancellor for final orders.
Establishment Committee.	34.	(1) (2) (3)	The establishment committee for recommending recruitment to non-teaching and other para-medical post shall consist of  (i) the Vice-Chancellor, (Chairman);  (ia) [1] [18] Deleted;  (ii) the Director, Pt.B.D.Sharma PGIMS;  (iii) the Dean, Pt.B.D.Sharma PGIMS;  (iv) the Medical Superintendent, Pt.B.D.Sharma PGIMS;  (v) Head of the concerned Department;  (vi) one Member of the Executive Council nominated by the Vice-Chancellor;  (vii) the Registrar, who shall be the Member- Secretary of the establishment Committee;  The quorum shall be of four members.  The establishment committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the committee, it shall record its
Constitution and function of Planning Board.	35.	(1)	reasons and submit the case to the Chancellor for final orders.  The Planning Board shall consist of -  (i) the Vice-Chancellor (Chairperson);  (ia) [1] [18] Deleted;  (ii) the Secretary to Government, Haryana, Finance Department or nominee not below the rank of Deputy Secretary;  (iii) the Secretary to Government, Haryana, Health and Medical Education Department or nominee not below the rank of Deputy Secretary;  (iv) the Director General, Health Services, Haryana or a nominee not below the rank of Director Health Services;  (v) the Director, Pt. B.D. PGIMS;  (vi) the Controller of Finance;  (vii) not more than seven persons of high standing in education and industry who shall be appointed by the Chancellor for a term of two years which may include the following-  (a) nominee of the MCI/DCI;  (b) Director of one of All India Institute of Medical Sciences, New Delhi/ Post Graduate Institute of Medical Education and Research, Chandigarh/ TATA Memorial, Mumbai or his nominee;  (c) Director of one of the Indian Institute of

	ı	26
		Management or his nominee;
		(d) Vice-Chancellor of one of the Health
		Universities of India or his nominee;
		(e) nominee of the University Grants
		Commission;
		(f) five eminent persons in Medical/Dental/
		Health Education and related Industry;
		(viii) the Registrar shall be the Member-Secretary of the
		Board.
		(2) The recommendations of the Board shall be implemented
		after they are approved by appropriate authorities of the
		University.
		(3) The Board shall advise on the planning and development of
		the University particularly in respect of the standard of
		education and research in the University.
		(4) The meeting of the Planning Board shall be held at least once
		or maximum two in a year.
Convocation.	36.	Convocation of the University for conferring of degrees and for other
		purposes shall be held in such manner as may be laid down by the
		Executive Council from time to time, by means of an Ordinance:
		Provided that every proposal to confer an honorary degree
		shall be subject to the confirmation by the Chancellor.
Departments.	37.	There shall be University Teaching Departments duly created by the
•		Academic Council on the recommendation of the Vice-Chancellor in
		the various Faculties of the University.
Assignments of	38.	The Departments of Studies shall be assigned to various Faculties by
Departments of		the Academic Council on the recommendation of the Vice-
Studies to		Chancellor.
Faculties.		
Post Graduate	39.	1. (i) Every Department of studies, included in a Faculty where
Board of Studies.		there is a Post Graduate teaching in the subject at University
		level, shall have the Post Graduate Board of Studies.
		(ii) The term of each Board of Studies shall be of two years.
		2. (i) Each Board of Post Graduate studies shall consist of –
		[16] (a) Chairman from amongst the Senior Professors in the
		subjects constituting the Board on the basis of
		seniority and rotation where there is no Senior
		Professor, the senior most Professor be appointed as
		Chairman, PGBOS in that subject in PGIMS &
		PGIDS on the basis of seniority by rotation;
		, ,
		(b) senior Professors of the Department having Post
		Graduate teaching;
		(c) one Professor, one Associate Professor and One
		Assistant Professor from the Department having Post
		Graduate teaching as per seniority from the date of
		inception by rotation;

	1	1		
Under Graduate Board of Studies in Bachelor of Medicine and	40.	(ii) (iv) (1)	(d) one Professor, one Associate Professor/ Reader and one Assistant Professor/ Lecturer from the affiliated Colleges having Post Graduate teaching in the subject as per seniority from the date of inception by rotation;  (e) one outside expert to be nominated by the Vice-Chancellor from a panel recommended by the Chairman;  (f) Dean of the Faculty concerned- member, ex-officio.  The Chairman shall nominate any member out of sub- clause (a) as Secretary.  Members of the Board of Studies other than ex-officio, shall hold office for a term of two years; provided that if any member ceases to hold the qualification by virtue of which he was appointed to the Faculty, he shall cease to be the member thereof.  Two-fifths of the members shall form a quorum.  Under Graduate Board of Studies in Bachelor of Medicine and Bachelor of Surgery shall consist of —  (i) Director, Pt.B.D.Sharma, PGIMS - Bachelor of Surgery. Chairman, ex-officio;  (ii) Dean, Pt.B.D.Sharma PGIMS - Member- Secretary;  (iii) Head of the Department/ Senior Professors of the subjects forming the MBBS Course;  (iv) one Professor, one Associate Professor and one Assistant Professor of the subjects forming the MBBS Course as per seniority by rotation;  (v) Principal/Director of all the affiliated colleges;  (vi) one Professor, one Associate Professor/ Reader and one Assistant Professor/Lecturer of relevant subjects from the affiliated colleges as per seniority from the	
			date of inception by rotation;	
			(vii) one outside expert to be nominated by the Vice- Chancellor from a panel recommended by the	
		(2)	Chairman; The Chairman shall nominate any member out of clause(1) as	
		(2)	Secretary if Dean Pt. B.D. Sharma PGIMS is not available.  Members of the Board of Studies other than av officio shall	
		(3)	Members of the Board of Studies other than ex-officio shall hold the office for a term of two years; provided that if any	
			member ceases to hold the qualification by virtue of which he	
			was appointed to the Faculty, he shall cease to be the member	
		(4)	thereof. Two-fifths of the members shall form a quorum.	
<b>Under Graduate</b>	41.	(1)	Under Graduate Board of Studies in Bachelor of Dental	
<b>Board of Studies in</b>			Surgery shall consist of -	

Surgery.	incipal, <sup>[5]</sup> Postgraduate Institute of Dental Sciences, ohtak, Ex officio Chairman; ead of the Department/Senior Professors of the aching departments; e Professor, one Associate Professor and one sistant Professor from relevant Department Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(ii) H (iii) o (iii) o (iii) o (iii) o (iv) P (v) o (iv) o	ead of the Department/Senior Professors of the aching departments; e Professor, one Associate Professor and one sistant Professor from relevant Department Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
te (iii) o A A (iv) P (v) o O O O O O O O O O O O O O O O O O O	aching departments; e Professor, one Associate Professor and one esistant Professor from relevant Department Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(iii) o  A  (iv) P  (v) o  (vi) tv  (vii) o	e Professor, one Associate Professor and one sistant Professor from relevant Department Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(iv) P (v) o (vi) tv (vi) o (vii) o (vii) o (viii) o (viiii) o (viiii) o (viiii) o (viiii) o (viiiii) o (viiiii) o (viiiii) o (viiiiii) o (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(iv)   P (v)   o (v)	Postgraduate Institute of Dental Sciences, Rohtak) per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(iv) P (v) o o o o o o o o o o o o o o o o o o o	per seniority by rotation; incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
(iv) P (v) o o o o o o o o o o o o o o o o o o o	incipal/Director of all the affiliated Colleges; e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(v)   0   0   0   0   0   0   0   0   0	e Professor, one Associate Professor/Reader and e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(vi) o (vii) o (vii) o (vii) o (vii) o (vii) o (viii) o (viiii) o (viiiii) o (viiiiiii) o (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	e Assistant Professor/ Lecturer from the affiliated olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(vi) o (vii) o (viii) o (viiii) o (viiiii) o (viiiiiiii) o (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	olleges as per seniority from the date of inception by tation; e outside expert to be nominated by the Vicenancellor from a panel recommended by the nairman.		
(vi) oo (vii) oo (viii) oo (viii) oo (viii) oo (viii) oo (viiii) oo (viiii) oo (viiiiii) oo (viiiiiii) oo (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	tation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
(vi) o C C C C C C C C C C C C C C C C C C	e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
(2) The Characters (3) Members (3) Members (4) Two-fiffth (4) Two-fiffth (4) Two-fiffth (5) Excitators (6) Excitators (7) Excitators (1) Exci	nancellor from a panel recommended by the nairman.		
(2) The Charse Secretary (3) Members hold off member was apport thereof.  (4) Two-fifth  Under Graduate Board of Studies in Pharmaceutical Sciences.  (4) Under Graduate shall con (i) E (iii) P (iii) P (iii) P (vi) two (vi) two (vi) two (vii) or (vii) two (viii) or (viii) or (viii) or (viii) or (viii) or (viiii) or (viiii) or (viiiii) p (viiiiiii) p (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	nairman.		
(2) The Char-Secretary (3) Members hold off member was apport thereof. (4) Two-fiftl  Under Graduate Board of Studies in Pharmaceutical Sciences. (i) Under Graduate shall con (ii) E (iii) P (iv) tv (iv) tv (vi) tv (vi) tv (vii) o (c) (c) (c)			
Secretary (3) Members hold off member was apport thereof. (4) Two-fift!  Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) D (ii) D (iii) P (iii) P (iv) two secretary (3) Members hold off member was apport shall con (i) D (ii) D (iii) P (iv) two secretary (3) Members hold off member was apport shall con (i) D (ii) D (iii) P (vi) two secretary shall con (ii) D (iv) two secretary shall con (ii) D (iv) two secretary shall con (ii) D (iv) two secretary shall con (iii) D (iv) two secretary shall con (iv) D (iv)			
(3) Members hold off member was apport thereof.  (4) Two-fifth  Under Graduate Board of Studies in Pharmaceutical Sciences.  (4) Under Graduate shall compare the shall compar	The Chairman shall nominate any member out of clause (1) as Secretary.		
hold off member was apporthereof.  (4) Two-fifth  Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) D (ii) D (iii) P (iii) P (iv) two (iv) two (vi) two (vii) oo (iv) two (vii) oo (iv) two (vii) oo (iv) two (viii) oo (iv) two (i	Members of the Board of Studies other than ex-officio shall		
member was apport thereof.  Under Graduate Board of Studies in Pharmaceutical Sciences.  (4) Two-fift!  Under Graduate shall con (i) E (ii) E (iii) P (iii) P (iv) tv (so (v) P (vi) tv (vi) tv (vii) o (vii) o	hold office for a term of two years; provided that if any		
was apport thereof.  (4) Two-fifth  Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) D (ii) D (iii) P (iii) P (iv) tv (v) P (vi) tv (vi) tv (vii) o	member ceases to hold the qualification by virtue of which he		
thereof. (4) Two-fifth  Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) D (ii) D (iii) P (iii) P (iv) tv (v) P (vi) tv (vi) tv (vii) o	was appointed to the Faculty, he shall cease to be the member		
Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) (ii) (iii) (iii) (iv) (iv) (vi) (vi			
Under Graduate Board of Studies in Pharmaceutical Sciences.  (i) (ii) (iii) (iii) (iv) (iv) (vi) (vi	s of the members shall form a quorum.		
Board of Studies in Pharmaceutical Sciences.  Sciences.  Shall con (i) E (ii) E (iii) P (iii) P (iv) to (iv) to (vi) to (vi) to (vi) to (vii) or (vii) or (vii) or (vii) or (vii) or (viii) or (viii) or (viii) or (viii) or (viiii) or (viiiii) or (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	Under Graduate Board of Studies in Pharmaceutical Sciences		
Pharmaceutical   (i)   D   (ii)   D   (iii)   D   (iii)   D   (iii)   D   (iii)   D   (iii)   D   (iv)   D   (iv)   D   (vi)   D   (vi)   D   (vi)   D   (vi)   D   (vii)	shall consist of –		
Sciences.   O			
(ii) E (iii) P (iii) P (iv) tv (iv) tv (vi) p (vi) tv (vii) o (vii) o	officio;		
(iii) P (iv) tv (iv) tv (vi) tv (vii) o (vii) o	ean, Pt.B.D.Sharma PGIMS ;		
(iv) tv (iv) tv (vi) P (vi) tv (vii) o (vii) o	ofessor/ Head of the Department of the relevant		
(iv) tv so (v) P (vi) tv so (vii) o C	niversity teaching Department;		
(v) P (vi) tv (vii) o (vii) o			
(v) P (vi) tv so (vii) o	o teachers from relevant teaching Department as per		
(vi) tv so (vii) o C	o teachers from relevant teaching Department as per niority by rotation;		
(vii) o	niority by rotation;		
(vii) o	niority by rotation; incipal/Director of all the affiliated Colleges;		
	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per		
C	niority by rotation; incipal/Director of all the affiliated Colleges; o teachers from the affiliated Colleges as per niority from the date of inception by rotation;		
(2) The Char	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; e outside expert to be nominated by the Vice-		
	niority by rotation; incipal/Director of all the affiliated Colleges; o teachers from the affiliated Colleges as per niority from the date of inception by rotation;		
Secretary	niority by rotation; incipal/Director of all the affiliated Colleges; o teachers from the affiliated Colleges as per niority from the date of inception by rotation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the		
I I	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; the outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		
	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; e outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman. The man shall nominate any member out of clause (1) as		
thereof.	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; the outside expert to be nominated by the Vice-nancellor from a panel recommended by the nairman.  The man shall nominate any member out of clause (1) as the form of the Board of Studies other than ex-officio shall office for a term of two years; provided that if any		
hold the member was appo	niority by rotation; incipal/Director of all the affiliated Colleges; to teachers from the affiliated Colleges as per niority from the date of inception by rotation; the outside expert to be nominated by the Vice- nancellor from a panel recommended by the nairman.		

		(4)	Two-fifths of the members shall form a quorum.		
Under Graduate	43.	(1)	Under Graduate Board of Studies in Para- medical Sciences		
<b>Board of Studies in</b>			shall consist of –		
Para-medical			(i) Director, Pt.B.D.Sharma, PGIMS Chairman, ex-		
Sciences.			officio;		
			(ii) Dean, Pt.B.D.Sharma PGIMS;		
			(iii) Principal/ Director of all the Colleges;		
			(iv) two teachers from each College of Para-medical		
			sciences of Pt.B.D.Sharma PGIMS as per seniority by		
			rotation;		
			(v) two teachers from relevant teaching Departments as per seniority by rotation;		
			(vi) one teacher from each discipline of the affiliated		
			Colleges as per seniority from the date of inception by		
			rotation;		
			(vii) one outside expert to be nominated by the Vice-		
			Chancellor from a panel recommended by the		
		(2)	Chairman.		
		(2)	The Chairman shall nominate any member out of clause (1) as		
		(2)	Secretary.		
		(3)	Members of the Board of Studies other than ex-officio shall		
			hold office for a term of two years; provided that if any		
			member ceases to hold the qualification by virtue of which he		
			was appointed to the Faculty, he shall cease to be the member thereof.		
		(4)	Two-fifths of the members shall form a quorum.		
<b>Under Graduate</b>	44.	(1)	Under Graduate Board of Studies in Indian System of		
<b>Board of Studies in</b>			Medicine shall consist of –		
Indian System of			(i) Principal of an affiliated college as per seniority from		
Medicine.			the date of inception and by rotation shall be the		
			Chairman;		
			(ii) Principal/Director of all the affiliated colleges;		
			(iii) two teachers from each discipline of the affiliated		
			colleges as per seniority from the date of inception by		
			rotation;		
			(iv) one outside expert to be nominated by the Vice-		
			Chancellor from a panel recommended by the		
			Chairman.		
		(2)	The Chairman shall nominate any member out of clause (1) as		
			Secretary.		
		(3)	Members of the Board of Studies other than ex-officio shall		
			hold the office for a term of two years; provided that if any		
			member ceases to hold the qualification by virtue of which he		
			was appointed to the Faculty, he shall cease to be the member		
			thereof.		
		(4)	Two-fifths of the members shall form a quorum.		

Withdrawal of	45.	A degree, diploma, certificate and other academic distinctions may be		
degree, diploma		withdrawn by the University-		
etc.		(i) if the candidature of the person concerned has been cancelled		
		or result quashed in accordance with the manner laid down by the Ordinance; or		
		· ·		
		(ii) if the candidate has misbehaved at a convocation of the University; provided that the question whether a person has		
		misbehaved in terms of this Statute shall be finally decided		
		by the Vice-Chancellor; or		
		(iii) when sufficient evidence is laid before the Academic Council		
		showing that any person who was conferred degree or		
		diploma etc. by the University has been convicted of what in		
		their opinion is a serious offence, the Academic Council may		
		recommend to the Executive Council that such a degree or		
		diploma etc. be cancelled.		
Withdrawal of	46.	Approval and recognition to a teacher may be withdrawn by the		
approval,		University-		
recognition of teachers.		(i) if the teacher fails to perform duties in accordance with the manner laid down by the Ordinances; or		
teachers.		(ii) if sufficient evidence is laid before the Executive Council that		
		the teacher has committed an act which in their opinion is a		
		serious offence,		
Gratuity, ex-gratia	47.	The University shall provide for the benefit of its officers, teachers		
grant etc.		and other employees gratuity, ex-gratia grant etc. on the pattern of the		
		Government.		
Fellowships,	48.	The number and value of fellowships, scholarships, medals and		
scholarships,		prizes to be awarded shall be determined by the Executive Council		
medals and prizes.		either on its own initiative or on the recommendations of the		
Limitation of term	40	Academic Council or the Finance Committee, as the case may be.		
of membership.	49.	(1) Notwithstanding anything contained in the Statutes, Ordinances or Regulations, a person, who is a member of any		
of membership.		authority or body of the University in his capacity as member		
		of that particular authority or body or as a holder of particular		
		appointment, shall hold office so long only as he continues to		
		be member of that particular authority or body or the holder		
		of that particular appointment, as the case may be:		
		Provided that a teacher – member of any authority or		
		body of the University who resign his service or proceeds on		
		leave for six months or more shall cease to be a member of		
		the respective body and a substitute member shall be		
		appointed. If the period of his leave is less than six months,		
		his membership shall be held in abeyance till his return or the		
		expiry of the period of six months, whichever is later. No		
		substitute member shall be appointed or elected, where the membership is held in abeyance.		
		(2) If a teacher is on leave for a period of six months or more, he		
1	1	(2) If a teacher is on leave for a period of six months of more, he		

		shall not be eligible for nomination or re-election for that particular vacancy. He shall, however, be eligible for nomination or election in a vacancy which may arise after his return from leave.		
Termination of membership etc.	50.	Notwithstanding anything contained in these Statutes, Ordinances or Regulations, no person, who has been convicted of any offence involving moral turpitude or has been dismissed for misconduct from a Government or Semi Government institution or from a University or an educational institution of any kind, shall be eligible to become or to continue as a member of any authority of the University or of any committee appointed by the University. A person under suspension shall not be allowed to sit in any meeting of above authorities or committees during the period of his suspension.		
Disqualification for membership.	51.	If a person is debarred by the Academic Council from any work of the University on account of any kind of malpractice on his part in connection with a University examination, such a person shall be disqualified to become, or to continue as a member of any body or authority of the University so long as the bar lasts.		
Delegation of administrative and financial powers.	52.	<ol> <li>The officers, teachers and other employees of the University may exercise, subject to the control of the Vice-Chancellor and the superior officers concerned such administrative and financial powers, as the Executive Council may delegate through Statutes, Ordinances, Regulations or by resolutions adopted by it.</li> <li>The Vice-Chancellor or the Registrar, with the approval of the Vice-Chancellor, may delegate to an officer, teacher or any other employee of the University such powers as he considers necessary which have been vested in them by the Statutes, Ordinances and Regulations.</li> </ol>		
Special Mode of appointment.	53.	<ol> <li>Notwithstanding anything contained in the Statutes, Ordinances and Regulations, the Executive Council may invite a person of high academic distinction and professional attainments to accept a post of professor in the University, on such terms and conditions as it may deem fit and on the person agreeing to do so, appoint him to the post.</li> <li>The Executive Council may appoint a teacher or any other staff working in any other University or Organization or Government, either by deputation or in accordance with the manner laid down in the Ordinance.</li> </ol>		
[6] Superannuation	54.	(1) The age of superannuation of the member of service in the University shall be of 62 years.  [15](2) In case of teacher imparting Medical and Dental Education, working under the administration of Pt. B.D. Sharma		

University of Health Sciences, Rohtak, the superannuation age shall be of 65 years. It is further clarified that teachers imparting Nursing, Pharmacy and Physiotherapy education etc. are excluded from this proviso.

## The age of superannuation of the members of service in the University shall be as under:- (to be applicable w.e.f. 31.5.2018)

- (i) Age of superannuation for teachers (medical doctors only) having MBBS/MS/MD/PG Diploma/ DM/M.Ch. etc. qualification in Pt. B.D. Sharma University of Health Sciences, Rohtak and its constituent college, Post Graduate Institute of Medical Sciences, Rohtak shall continue to be 65 years. The age of superannuation in respect of members of teaching (teachers) in PGIMS, Rohtak and PGIDS, Rohtak requiring BDS/MDS etc. qualifications and in the College of Nursing, College of Physiotherapy and College of Pharmacy not having medical qualifications, such as MBBS/MS/MD/PG Diploma/DM/M.Ch. etc. shall be lowered to 58 years.
- (ii) The superannuation age for teachers having M.Sc./Ph.D. qualification and not having MBBS/MS/MD/PG Diploma/DM/ M.Ch. etc. qualification shall be 58 years.
- (iii) Medical doctors having MBBS/MS/MD/PG Diploma/DM/M.Ch. etc. qualifications and to be appointed on non-teaching posts, such as Medial Officer/General Duty Medical Officer/Casualty Medical Officer etc. shall superannuated at the age of 58 years. However, the University can re-employ them as consultant's upto the age of 65 years on the formula of last pay drawn minus pension and equivalent of commutation of pension.
- (iv) With regard to teachers and non-teaching staff to be appointed at State Institute of Mental Health, teachers having MBBS/MS/MD/PG Diploma/ DM/M.Ch. etc. essential qualification shall continue to superannuate on completion of 65 years age. However, teachers in the State Institute of Mental Health not having essential medical qualifications, such as MBBS/MS/MD/PG Diploma/DM/M.Ch. etc. shall superannuate at the age of 58 years. Non-teaching staff to be appointed in future in the State Institute of Mental Health shall also superannuate on attaining the age of 58 years.
- (v) Age of superannuation for all Group A, B and C employees of para-medical, nursing and other technical staff etc. shall be 58 years.
- (vi) Age of superannuation for administrative and ministerial Group A, B and C staff shall be 58 years and for Group-D shall be 60 years. However, Physically challenged employees

of Group-A, B and C shall continue to superannuate at the age of 60 years and Physically challenged employees of Group-D shall superannuate at the age of 62 years as per instructions issued by General Administration Department (CS Office) Govt. of Haryana in this regard.

All the above changes in the age of superannuation shall be applicable from prospective date. The existing employees i.e. who are already in the roll of University prior to date of notification of such change in age of superannuation shall continue to serve upto the existing age of superannuation.

M.S.SULLAR, Secretary to Government, Haryana, Legislative Department.

#### HARYANA GOVT. GAZ. (EXTRA), AUG. 18, 2008 (SRVN.27, 1930 SAKA)

[Authorised English Translation]

# HARYANA GOVERNMENT HEALTH AND MEDICAL EDUCATION DEPARTMENT

Notification
The 18<sup>th</sup> August, 2008

**No.S.O.74/H.A.26/2008/S.1/2008**.-In exercise of the powers conferred by sub-section (2) of Section-1of Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Act, 2008 (Haryana Act 26 of 2008), the Governor of Haryana hereby appoints the 2<sup>nd</sup> June, 2008, to be the date for the purposes of the said sub-section.

#### ANURADHA GUPTA,

Financial Commissioner and Principal Secretary to Government, Haryana, Health and Medical Education Department

### REFERENCES OF AMENDMENTS/INSERTIONS/SUBSTITUTIONS

No.	References	In the Act	In the Schedule
1	Haryana Act No-7 of 2009	Section 3 (1)	Statute 1A
	Notification dated 19 <sup>th</sup> March, 2009	Section 12 (iia)	Statute 14-I (iia)
		Section 14 (7)	Statute 17-I (ia)
		Section 14A	Statute 19-I (ia)
			Statute 21-I (ia)
			Statute 33-1 (ia)
			Statute 34 (1) (ia)
			Statute 35 (1) (ia)
2	Haryana Act No-29 of 2009 Notification dated 3 <sup>rd</sup> October, 2008	Section 7 I	
3	As per Govt. instructions approved in EC vide Agenda No.17 in 8 <sup>th</sup> meeting held on 25.03.2010	Section 28 (5a) & (5b)	
4	Haryana Act No. 18 of 2010 Notification dated 1 <sup>st</sup> October, 2010	Section 14 (4) Section-14A (2)	
5	Haryana Act No. 19 of 2011 & corrigendum	Section 2 (ca) & 2(q),	Statute 7 (1), (3) & (4)
	dated 14.10.2011 and assented by the Hon'ble	Section 12 (viii)	Statute 14-I (xii)
	Chancellor vide No.HRB-UA-30(3)-08/1877	Section 20	Statute 14-II (iv),(v) & (vi)
	dated 24.2.2012		Statute 17-I (ix)
			Statute 17-II (iv)
			Statute 19-I (vi) & (ix)
			Statute-19-II (ii) & (v)
			Statute 21-II (iii)
			Statute-27(1) (i)
			Statute 33 (1) (iii) & Note
	th		Statute 41(1) (i)
6	Amended by EC vide agenda No. 14 in its 8 <sup>th</sup>		Statute 54
	meeting held on 25.03.2010 & assented by		
	Hon'ble Chancellor vide No. HRB-UA-30(3)-		
7	2008/4051 dated 31.03.2010		State (2)(1)
/	Amended by EC in 7 <sup>th</sup> meeting held on 27.01.2010 vide agenda No. 39 & assented by		Statute 6 (2)(d)
	the Chancellor vide No.HRB-UA-30/3-08/ 4227		
	dated 06.04.2010		
8	Amended in 2 <sup>nd</sup> meeting of the court of		Statute 15 (1)
	University held on 31.03.2011		
9	Amended by EC vide agenda No. 29 in its 12 <sup>th</sup>		Statute 4 (1)
	meeting held on 24.08.2011 & assented by		
	Hon'ble Chancellor vide No. HRB-UA-30(3)-		
	08/1235 dated 31.01.2012		
10	Amended by EC vide agenda No. 14 in its		Statute 33 (2)
	meeting held on 21/03/2012 & assented by		
	Hon'ble Chancellor vide No. HRB-UA-		
	2012/4525 dated 13.06.2012		
11	Amended by EC vide agenda No. 48 in its 14		Statute 21-I (iva)
	meeting held on 21.03.2012 & assented by		
	Hon'ble Chancellor vide No. HRB/UA-30(3)-		
	08/4616 dated 18.06.2012		
12	Amended by EC vide agenda No. 5 in its 15 <sup>th</sup>		Statute 17 II (iii)
	meeting held on 19.10.2012 & assented by		Statute 19-I (ixa),(ixb) &(ixc)
	Hon'ble Chancellor vide No. HRB-UA-26(1)-		
	06/1155 dated 04.02.2013		

No.	References	In the Act	In the Schedule
13	Amended & assented by Hon'ble Chancellor vide No.HRB-UA-26(1)-6/4579 dated 10.05.2013		Statute 2 (1) Statute 3 (d)
14	Amended & assented by Hon'ble Chancellor vide No.HRB-UA-29(1)-2015/2581 dated 8.4.2015		Statute-14
15	Amended & assented by Hon'ble Chancellor vide No.HRB-UA-30(3)-08/1631 dated 29.2.2016		Statute-54 (2)
16	Amended & assented by Hon'ble Chancellor vide No.HRB-UA-30(3)-08/6131-A dated 03.08.2016		Statute-39 – 2(1)(a)
17	Amended & assented by Hon'ble Chancellor vide No.HRB-UA-30(3)-08/8866 dated 03.11.2017		Statute-33(A)
18	Approved by the Govt. vide ACSMER Memo. No.1/4/2010-1HB-IV dated 21.2.2018 and Hon'ble Chancellor vide No.HRB-UA-30(3)-08/3009 dated 12.4.2018	Section-3(1) Section-12(iia) Section-14(7) Section-14A	Statute-1A Statute-14(iia) Statute-17(ia) Statute-19(ia) Statute-21(ia) Statute-33(1)(ia) Statute-33(A)(1)(ii) Statute-34(1)(ia) Statute-35(1)(ia)
19	Approved/Assented by the Hon'ble Chancellor vide No.HRB-UA-30(3)-08/4110 dated 31.5.2018		Statute-54
20	Approved by the EC vide Agenda No.1 in its 31 <sup>st</sup> Meeting held on 3.12.2018 & assented by Hon'ble Chancellor vide No. HRB-UA-30(3)-08/8562 dated 14.12.2018.		Statute-3(1) (d) & (e)